

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 273 OF 2020  
IN THE MATTER OF:**

RAKESH KUMAR & ANR .....APPLICANTS

VERSUS

UNION OF INDIA & ORS .....RESPONDENTS

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Dated: 19.06.2021

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**REPLY ON BEHALF OF M/s SUSHILA BIOMEDICAL  
WASTE PLANT/PROJECT PROPONENT WITH AFFIDAVIT**

**MOST RESPECTFULLY SHOWETH:**

**I. PRELIMINARY SUBMISSIONS**

1. That the present Reply is being filed on behalf of M/s Sushila Biomedical Waste Plant/Project Proponent, through its Director Mr. Vijay Yadav, who has come to know of the pendency of the present Application through the Show Cause Notice dated 06.04.2021, issued to the project proponent by the State Level Environmental Impact Assessment Authority, Uttar Pradesh (SEIAA), vide which the project proponent had been directed to show-cause as to why the Environmental Clearance dated 30.06.2020, issued in favor of the project proponent by SEIAA, should not be cancelled and appropriate proceedings should not be initiated against the concerned persons under Sections 15 and 16 of the Environment (Protection) Act, 1986.

2. That a detailed response to the Show-Cause Notice issued by SEIAA has already been given by the project proponent on 21.04.2021, in which it has been painstakingly explained as to how there has been no violation of any environmental norm by the project proponent and the Environmental Clearance was granted to the project proponent in accordance with the laid down procedure and after following all the requisite norms.
3. That at the outset, before stating the relevant facts leading to the issuance of the Environmental Clearance to the project proponent, the project proponent first craves the liberty of this Hon'ble Tribunal to highlight certain background facts which have led to the filing of the present Application and which will clearly demonstrate the ulterior motives with which the present Application has been filed and how it is nothing but a complete abuse of the legal process.
4. That it is respectfully submitted that the project being established by the project proponent in Moradabad, Uttar Pradesh, in the name of M/s Sushila Biomedical Waste Plant, is a project of great environmental and public importance. It is well known that biomedical waste has a serious adverse impact on water, soil, air quality, human health and the environment as a whole. A biomedical waste plant, by treating the biomedical waste in a scientific manner, seeks to minimize and virtually negate the damage caused to the environment and public health by biomedical waste, apart from creating employment opportunities

from the local populace. In light of the increasing amounts of biomedical waste being generated in the country, especially after the onset of the prevailing Covid-19 pandemic, there have been several calls for establishment of bio-medical waste plants in the country on an extremely urgent basis and it is in furtherance of the intention to alleviate the harmful effects of the bio-medical waste that the project proponent decided to establish a bio-medical waste plant in Moradabad as there is not a single bio-medical waste plant within a vicinity of 75 kms of the present bio-medical waste plant being set up by the project proponent, which fact is also evidenced by the letter dated 25.04.2019 written by the Regional Officer, UPPCB, Moradabad to the project proponent.

Copy of the letter dated 25.04.2019, written by the Regional Officer, UPPCB, Moradabad to the project proponent is annexed and marked as **ANNEXURE R-1**.

5. That the decision of the project proponent to establish the present bio-medical waste plant at Gata No. 295 Mi, Fatehpur Vishnoi, Moradabad, which is owned by the project proponent, was met with a lot of resentment from one Mr. Virendra Deep Singh, proprietor of Global Environmental Solution, which is a bio-medical waste plant operational in Rudrapur, Udham Singh Nagar, Uttarakhand, and Mr. Virendra Deep Singh even issued veiled threats to the project proponent asking the project proponent not to establish a new plant at Moradabad. The project proponent found out that the real reason for the resentment on the part of Mr.

Virendra Deep Singh is that he had been unauthorizedly lifting bio-medical waste from Moradabad and had been transporting the same across the state border to his plant at Uttarakhand for treatment and in case a new plant is established at Moradabad, then the waste capacity of the plant of Mr. Virendra Deep Singh shall not be fully utilized.

6. That when the project proponent did not pay any heed to the threats and continued taking steps to establish the project, Mr. Virendra Deep Singh, acting through a local resident Mr. Rishi Pal Singh, got a complaint filed with the Chief Minister Portal of the State of Uttar Pradesh, wherein Mr. Rishi Pal Singh misrepresented that he is a co-owner of Gata No. 295 Mi, Fatehpur Vishnoi, Moradabad, and a bio-medical waste plant is being illegally established at the site. Pursuant to this complaint, the District Magistrate, Moradabad directed the Regional Officer, UPPCB, Moradabad to submit a report in relation to the complaint. When an official enquiry was conducted by the Regional Officer, UPPCB, Moradabad, Mr. Rishi Pal Singh retracted from his stand and stated on affidavit (submitted to UPPCB) that he has got nothing to do with Gata No. 295 Mi and that he has no objection or complaint with regard to the establishment of a bio-medical waste plant at the site. It was further stated in the report of UPPCB that the site of the project proponent is not near a Severally Polluted or Critically Polluted Area and is also at some distance from the nearest habitation. It was also highlighted that currently, the bio medical waste

generated in Moradabad is being picked up by plants situated in Ghaziabad and Shahjahanpur, which are situated at a distance of around 150 kilometers from Moradabad. It was also clearly indicated in the report of UPPCB that the complaint against the project proponent seems to have been made out of some personal enmity or malice.

Copy of the report dated 20.02.2020, submitted by the Regional Officer, UPPCB, Moradabad to the District Magistrate, Moradabad, is annexed and marked as **ANNEXURE R-2.**

7. That after Mr. Virendra Deep Singh failed in his attempt to derail the establishment of the bio-medical waste plant by the project proponent and the Environmental Clearance was granted to the project proponent on 30.06.2020, after adherence to all the norms and regulations, he has now got the present Application filed, on completely extraneous and ill-conceived grounds, before this Hon'ble Tribunal, through one Rakesh Kumar, who is a local resident of Moradabad. Mr. Virendra Deep Singh, in having this Application filed, has also committed forgery and has blatantly abused the process of law and mislead this Hon'ble Tribunal, for which the strictest possible action needs to be taken against him. The said assertion is made by the deponent with full responsibility and shall become evident from the contents of the following paragraphs.

8. That pursuant to the passing of the order dated 02.12.2020 passed by this Hon'ble Tribunal in the present Application, inspections were being conducted by the concerned authorities of the project site and during this process Mr. Rakesh Kumar, Applicant No. 1 in the present case, came to know of the fact that an Application in his name has been filed before this Hon'ble Tribunal against the establishment of the bio-medical waste plant in Moradabad. Thereafter, Mr. Rakesh Kumar himself came forward and told the authorities and the deponent that he has got no knowledge of any such Application and he has got absolutely no relation with any such case. He further stated that he is fully in favor of the establishment of the bio-medical waste plant at the project site as the same will lead to the development of the area and will also create employment opportunities for the local populace.
9. That Mr. Rakesh Kumar also stated that one Mr. Virendra Deep Singh had approached him with the promise of getting him a job and on the pretext of legal verification for the said purpose, he had taken copies of his identification cards and some other documents and had also made him affix his signatures/thumb impressions on certain blank papers, which appear to have been misused for the purpose of filing the present Application before this Hon'ble Tribunal. Mr. Rakesh Kumar made it clear that he is desirous of dissociating himself from the case and for that purpose, he has also executed an affidavit addressed to this Hon'ble

Tribunal, wherein he has highlighted all the above-mentioned facts. The project proponent has learned that a similar affidavit has also been addressed by Mr. Rakesh Kumar to SEIAA, U.P. and sent to them.

Copy of the affidavit executed by Mr. Rakesh Kumar, Applicant No. 1 in the present Application, is annexed and marked as **ANNEXURE R-3**.

10. That the above facts clearly demonstrate that Mr. Virendra Deep Singh, in order to further his commercial objectives and eliminate competition, has indulged in forgery and acted fraudulently and has got the present Application filed before this Hon'ble Tribunal for fulfilling his own ulterior motives. This Application amounts to a gross abuse of the legal process and deserves to be dismissed with exemplary costs.
11. That it is also apposite to mention that the instant Original Application, as is evident from the order dated 02.12.2020 passed by this Hon'ble Tribunal, appears to raise a challenge against the Environmental Clearance dated 30.06.2020, granted to the project proponent by SEIAA, U.P, whereas under the provisions of the National Green Tribunal Act, 2010, an Environmental Clearance can only be challenged by way of an Appeal under Section 16 (h) of the Act, which has to be filed within a period of 30 days from the grant of the Environmental Clearance and which, at any rate, cannot be filed after 60 days, as per the express mandate of the Act and as per the law settled

by this Hon'ble Tribunal in a catena of judgments. Although the project proponent does not have the copy of the present Original Application and is not aware of the exact date on which the present Application has been filed, it is evident that the Application has been filed beyond the period of 60 days from the date of grant of Environmental Clearance to the project proponent and an attempt has been made to bypass the hurdle of limitation in challenging the Environmental Clearance by cloaking the challenge in the garb of an Original Application rather than an Appeal, which is not permissible. The Original Application deserves to be dismissed at the outset on this ground alone.

12. That without prejudice to the above contentions, which merit the dismissal of the present Original Application, the project proponent also craves the liberty of this Hon'ble Tribunal to place on record some facts, which are material for the just and proper adjudication of the present Application and which highlight the transparent manner in which the Environmental Clearance was granted to the project proponent, after following and complying with all the relevant rules and regulations.

13. That once the decision to establish a bio-medical waste plant in Moradabad was taken by the project proponent, the selection of the project site for the establishment of the bio-medical waste plant was undertaken by the project proponent after much deliberation, keeping in mind all the suitability

requirements for establishing a bio-medical waste plant. All the details pertaining to the site of the establishment of M/s Sushila Biomedical Waste Plant, including the presence of a school at a distance of around 150 meters from the site of the incinerator, were duly disclosed by the project proponent at each stage of the process involved in obtaining the Environmental Clearance for the project.

14. That on 29.01.2019, an online Application was submitted by the project proponent to SEIAA for issuance of the Terms of Reference for the proposed project. The case was considered by the State Expert Appraisal Committee (SEAC), Uttar Pradesh on 30.04.2019 and at the time of making the presentation regarding the project on 30.04.2019, all details regarding the proposed site of the project were depicted in detail by the project proponent. Subsequent to the presentation made by the deponent, the SEAC consciously recommended the issuance of the Terms of Reference (TOR) for the preparation of the Environment Impact Assessment (EIA) report. In the Minutes of Meeting of SEAC held on 30.04.2019, it was clearly indicated that before appraisal of the EIA, a site inspection shall also be carried out by the SEAC Members. On the basis of the recommendation of the SEAC, the TOR were issued by SEIAA on 13.06.2019.

15. That subsequent to the issuance of the TOR, a detailed draft EIA Report was prepared by the Consultant on behalf of the project proponent in relation to the project. Thereafter, as per the mandate

of law and after following the requisite procedure, a public hearing was conducted under the aegis of the Uttar Pradesh Pollution Control Board (UPPCB) on 21.12.2019 at the project site, in which a large number of residents of the area were present, along with the concerned officials of the district administration and the UPPCB. As per the laid down procedure, due publicity in respect of the public hearing was given through publication of a public notice dated 15.11.2019 in Amar Ujala and Hindustan Times, two newspapers with very wide circulation in the area.

Copies of the public notice dated 15.11.2019, published in Amar Ujala and Hindustan Times, is annexed and marked as **ANNEXURE R-4**.

16. That the exact nature of the project and the work that will be done at the site was explained in detail to the people present during the public hearing and a number of comments/suggestions/queries were made by the people regarding the project. All the local residents present during the public hearing were enthused by the proposed establishment of the project and offered their support for the same and agreed that the project is in public interest. Not a single objection was raised regarding the location of the project site or that it may have an adverse bearing on the nearby area. The Final EIA Report was submitted by the project proponent on 02.03.2020 after incorporating the points raised during the public hearing. It is relevant to mention that the presence of a school near the project site is clearly

indicated at various places in both in the TOR Compliance and in the Final EIA Report.

Minutes of the Public Hearing held on 21.12.2019 are annexed and marked as **ANNEXURE R-5**.

17. That thereafter, the project was considered by the SEAC in its meeting on 20.05.2020 and after deliberation, SEAC recommended for the grant of Environmental Clearance to the project, on the basis of which the Environmental Clearance was issued to the project by SEIAA on 30.06.2020.

Copy of the relevant portion of the Minutes of 465<sup>th</sup> Meeting of SEAC dated 20.05.2020 are annexed and marked as **ANNEXURE R-6**.

Copy of Environmental Clearance dated 30.06.2020 issued in favor of the project proponent by SEIAA, U.P., is annexed and marked as **ANNEXURE R-7**.

18. That subsequent to the grant of the Environmental Clearance, the project proponent, as per the condition imposed in the Environmental Clearance, applied to the UPPCB for grant of Consent to Establish (COE) in relation to the project. During the process of grant of the COE, a specific query was raised by UPPCB on 27.09.2020, regarding the presence of a school at a distance of 150 meters from the project site and a response was sought from the project proponent. A detailed response to the query was submitted to the Regional Officer, UPPCB, Moradabad by the project proponent on 01.10.2020, in which it was highlighted as to how the school is not even registered with the Board of High School and Intermediate Education,

Uttar Pradesh and even otherwise it shall not be adversely affected in any manner by the project. It was only after considering and being satisfied with the response submitted by the project proponent that the UPPCB issued the COE in relation to the project on 24.10.2020, subsequent to which the project proponent has put in a huge amount of capital investment of Rs. 3.5 crores in setting up the bio-medical waste plant at the site.

Copy of query posed to the project proponent by UPPCB, through its online portal, on 27.09.2020, is annexed and marked as **ANNEXURE R-8**.

Copy of response dated 01.10.2020, sent by the project proponent to UPPCB, is annexed and marked as **ANNEXURE R-9**.

Copy of Consent to Establish dated 24.10.2020, issued by UPPCB to the project proponent, is annexed and marked as **ANNEXURE R-10**.

19. That hence, as is evident from the above submissions, there was never any concealment by the project proponent with regard to the establishment of the project and all aspects pertaining to the project, including the presence of a school at a distance of 150 meters from the incinerator site, were duly disclosed to all the regulatory and administrative agencies by the project proponent, including SEAC and SEIAA. In fact, several site inspections were conducted by various authorities, including by the SEAC Members, in terms of their decision in the meeting held on 30.04.2019. The entire procedure, including a detailed public

hearing involving the participation of a large number of local residents, was followed to the letter before grant of the Environmental Clearance in favor of the project proponent.

20. That in fact, the report submitted by the Chief Environment Officer, on which reliance has been placed by SEIAA while issuing the Show Cause Notice dated 06.04.2021 to the project proponent, confirms the position which has been highlighted by the project proponent hereinabove and states that the school does not have any recognition and that the nearest habitation is at a distance of around 400 meters from the project site [further away from the incinerator]. The report further recommends that the waste plant of the project proponent shall install the necessary equipment in order to ensure that the discharge and emissions are within prescribed norms. The report also notes that though the Central Pollution Control Board (CPCB) has specified revised guidelines for Common Bio-medical Waste Treatment and Disposal Facilities (CBWTF), no siting criteria has been defined and only recommendatory provisions are contained in the guidelines.

Copy of the factual report dated 17.03.2021, submitted by the Chief Environment Officer, Circle-7, UPPCB, to SEIAA, is annexed and marked as **ANNEXURE R-11**.

Copy of the Show Cause Notice dated 06.04.2021, issued by SEIAA to the project proponent, is annexed and marked as **ANNEXURE R-12**.

21. That as indicated above, a detailed response to the Show Cause Notice issued by SEIAA was submitted by the project proponent on 21.04.2021, in which all the aspects of the matter were highlighted in detail and it was indicated as to how no environmental norms have been violated in grant of Environmental Clearance to the project proponent.

Copy of the response dated 21.04.2021, sent by the project proponent to SEIAA, Uttar Pradesh, is annexed and marked as **ANNEXURE R-13**.

22. That it is respectfully submitted that as per the guidelines specified by the Central Pollution Control Board (CPCB) [Guideline 6: Location Criteria], the Common Bio-Medical Waste Treatment and Disposal Facilities (CBWTF) can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 meters so as to have minimal impact on these areas. However, it has also been stated in the same condition that “in case of non-availability of such a land, the buffer zone distance from the notified residential area may be reduced to less than 500 meters by the SPCB/PCC without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies (BAT) by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is

not causing any adverse impact on environment and habitation in the vicinity.”

Copy of the relevant portion of the CPCB Guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities is annexed and marked as **ANNEXURE R-14**.

23. That thus, it is evident that the CPCB guidelines in respect of the location criteria are recommendatory in nature and discretion is given to the concerned authorities to permit a bio-medical waste plant to be established in an area not fulfilling the location criteria, subject to adequate safeguards being imposed by the concerned authorities on the project proponent.
24. That it is respectfully submitted that the bio-medical waste plant set up by the project proponent is equipped with all the state-of-the-art machinery and best possible pollution abating equipment and technology. It is capable of ensuring that minimal impact is caused to the environment as a result of the operation of the plant and the emissions generated from the plant are well within the prescribed norms. It will also be a Zero Liquid Discharge (ZLD) unit.
25. That it is further pertinent to mention that the order dated 02.12.2020 passed by this Hon'ble Tribunal in the present Application contains an observation that the recommendation for issuance of the Environmental Clearance to the project proponent has been made by the SEIAA without EIA and appraisal by the SEAC. It is humbly submitted that a perusal of the submissions made in the preceding paras, which can be easily

verified from the official records, will make it abundantly clear that the entire process of issuance of TOR, submission of EIA Report, public consultation, appraisal etc. was rigorously followed before issuance of the Environmental Clearance in favor of the project proponent and this Hon'ble Tribunal appears to have been misled into observing otherwise by the Applicant.

26. That thus, in view of the above submissions and considering the ulterior motives with which the present Application has been filed and the fact that no complaint has ever been received from the local residents regarding the project and a large amount of investment has already been put in by the project proponent to set up the plant, subsequent to the grant of the Consent to Establish by the UPPCB, it is respectfully prayed that the validity of the Environmental Clearance granted to the project proponent may be upheld and the project proponent may be permitted to operate the bio-medical waste plant set up at Moradabad, subject to any additional safeguards and conditions that may be imposed by the concerned authorities, in the interest of preservation and protection of environment, as per the mandate of the CPCB Guidelines.

27. That in the light of the above facts and circumstances, it is most humbly prayed that this Hon'ble Tribunal may kindly be pleased to dismiss the present Application with exemplary costs.

**M/s SUSHILA BIO-MEDICAL WASTE PLANT**

THROUGH

*Utkarsh Sharma*  
UTKARSH SHARMA

ADVOCATE

139, SETALVAD BLOCK, LAWYERS' CHAMBERS,  
SUPREME COURT, NEW DELHI-110001.

PLACE: NEW DELHI

DATE: 19.06.2021.

**VERIFICATION**

Verified at Moradabad on this 19<sup>th</sup> day of June, 2021 that the contents of the above Reply are true and correct to the best of my knowledge and belief, as derived from the records maintained during the course of usual business by M/s Sushila Bio-Medical Waste Plant. None of the contents are false and nothing material has been concealed therefrom.



*Vijay*

MR. VIJAY YADAV  
DIRECTOR

M/s SUSHILA BIO-MEDICAL WASTE PLANT



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.273 OF 2020**

**IN THE MATTER OF:**

**RAKESH KUMAR & ANR**

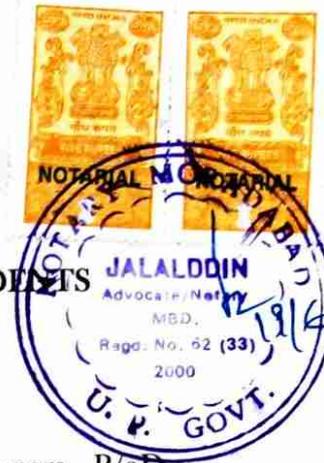
**....APPLICANTS**

**VERSUS**

**UNION OF INDIA & ORS.**

**....RESPONDENTS**

**AFFIDAVIT**



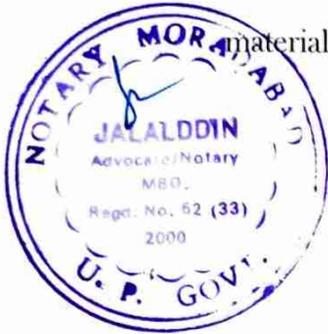
**(P) Vijay Yadav, S/o Sh. Devendra Kumar Yadav, aged 30 years, R/O-D-60/1, Himgiri Colony, Kanth Road, Moradabad-244001 do hereby solemnly affirm and declare as under:-**

1. That I am the Director of M/s Sushila Bio Medical Waste Plant, which has been impleaded as Respondent in the abovementioned matter and am fully conversant with the facts of the present case and competent to affirm this affidavit.
2. That I have read and understood the contents of the accompanying Reply to the Application aforementioned which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by M/s Sushila Bio Medical Waste Plant.
3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.

*Vijay*  
**DEPONENT**

**VERIFICATION**

Verified at Moradabad on this 18<sup>th</sup> day of June, 2021 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.



*Vijay*  
DEPONENT

Solemnly affirmed before me by Sri/Smt./Km. *Vijay yadav*  
deponent who is identified by Sri/Smt./Km. *19/6/2021*  
clerk of Sri/Smt./Km. \_\_\_\_\_ Advocate on \_\_\_\_\_  
I have satisfied my self after examining the deponent  
that he/she understood the contents of the affidavit and  
the same has been read over \_\_\_\_\_ & explained  
by me. Recd. Rs. \_\_\_\_\_ fee Including Stamps

*2000*  
*19/6/21*  
**JALALUDDIN**  
Notary/Advocate  
MORADABAD

Phone : 0591-2485594



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

1-ए/आई.एन.एस.-1, आवास विकास कालोनी, बौद्ध विहार, दिल्ली रोड, मुरादाबाद

1-A/I.N.S.-1, Avas Vikas Colony, Bauddha Vihar, Delhi Road, Moradabad

सन्दर्भ..... 017/B-4/जनरल

दिनांक 25/4/19....

ANNEXURE R/1

सेवा में,

मैसर्स सुशीला बायो मेडिकल वेस्ट प्लॉट,  
ग्राम फतेहपुर विशनोई,  
मुरादाबाद।

विषय- बायो मेडिकल वेस्ट ट्रीटमेंट प्लॉट के संबंध में।

महोदय,

उपरोक्त विषयक आपके पत्र दिनांक 25.04.2019 के क्रम में आपको अवगत कराना है कि आप द्वारा ग्राम फतेहपुर विशनोई, मुरादाबाद में सी.बी.डब्ल्यू.टी.एफ. (प्लॉट) की स्थापना हेतु प्रस्तावित स्थल के 75 किमी० की त्रिज्या में उ०प्र० राज्य में कोई अन्य कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (संयंत्र) स्थापित/संचालित नहीं है।

आपको यह भी निर्देशित किया जाता है कि एस.ई.आई.ए.ए. से नियमानुसार पर्यावरणीय क्लीयरेंस प्राप्त कर राज्य बोर्ड से स्थापनार्थ सहमति (CTE) प्राप्त करने के उपरान्त ही संयंत्र की स्थापना का कार्य आरम्भ किया जाये।

भवदीय

(अजय शर्मा)  
क्षेत्रीय अधिकारी

GEN.CORR-JNT

TRUE COPY

Scanned by CamScanner



क्षेत्रीय कार्यालय  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
1-ए/आई.एन.एस.-1, आवास विकास कालोनी, बौद्ध विहार,  
दिल्ली रोड, मुरादाबाद

पत्र संख्या: .....५०१...../एस-16/जनरल

दिनांक १०/२/२०

सेवा में,

जिलाधिकारी महोदय,  
मुरादाबाद।

विषय- मैसर्स सुशीला बायो मेडिकल वेस्ट प्लांट, गाटा सं० 295 मि० रकबा 0.282 हे० ग्राम फतेहपुर विशनोई मुरादाबाद के विरुद्ध श्री ऋषिपाल सिंह, निवासी ग्राम सैदपुर मुरादाबाद द्वारा आई०जी०आर०एस० के माध्यम से प्रेषित शिकायत के संबंध में।

महोदय,

कृपया उपरोक्त विषयक आई०जी०आर०एस० शिकायत सं० 15135200003604, जोकि कार्यालय जिलाधिकारी, मुरादाबाद द्वारा क्षेत्रीय कार्यालय में दिनांक 14.01.2020 को अंतरित है, के अनुपालन में इस कार्यालय द्वारा शिकायती स्थल का निरीक्षण दिनांक 11.02.2020 को कराया गया (आख्या संलग्न)। आख्यानुसार शिकायती पत्र में उल्लिखित शिकायतकर्ता श्री ऋषिपाल सिंह पुत्र श्री पृथ्वी सिंह ग्राम सैदपुर जिला मुरादाबाद द्वारा प्रस्तुत शपथपत्र (नोटराईज) के अनुसार उपरोक्त शिकायत उनके द्वारा नहीं की गई है एवं न ही उन्हें इस परियोजना से कोई आपत्ति है।

उपरोक्तानुसार शिकायत किसी व्यक्ति द्वारा जान बूझकर भ्रामक तथ्य प्रस्तुत करते हुए द्वेषवश प्रेषित की गई है, जो कि निराधार प्रतीत होती है एवं निक्षेप किये जाने योग्य है। अतः उक्त शिकायत निक्षेपित किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक- उपरोक्तानुसार।

भवदीय

(अजय शर्मा)  
क्षेत्रीय अधिकारी

मैसर्स सुशीला बायो मेडिकल वेस्ट प्लांट, गाटा सं० 295 मि० रकवा 0.282 हे० ग्राम फतेहपुर विशनोई मुरादाबाद के विरुद्ध श्री ऋषिपाल सिंह, निवासी ग्राम सैदपुर मुरादाबाद द्वारा आई०जी०आर०एस० के माध्यम से प्रेषित शिकायत के सम्बन्ध में आख्या:-

उपरोक्त विषयक आई०जी०आर०एस० शिकायत सं० 15135200003604, जो कि जिलाधिकारी महोदय, मुरादाबाद द्वारा अग्रसारित की गई है, के सम्बन्ध में शिकायती स्थल का निरीक्षण दिनांक 11.02.2020 को अधोहस्ताक्षरी द्वारा किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री देवेन्द्र कुमार यादव उपस्थित थे। आख्या निम्नवत् है -

1. मैसर्स सुशीला बायो मेडिकल वेस्ट प्लांट, गाटा सं० 295 मि० रकवा 0.282 हे० ग्राम फतेहपुर विशनोई मुरादाबाद पर स्थापित किया जाना प्रस्तावित है जिसके जी०पी०एस० कोर्डिनेट्स 28.892256, 78.659781 है। प्रस्तावित उद्योग में अस्पतालों से जनित बायो मेडिकल वेस्ट का निस्तारण किया जाना प्रस्तावित है।
2. पर्यावरण (संरक्षण) अधिनियम 1986 के प्राविधानों के अनुसार अपर जिलाधिकारी (प्रशासन) मुरादाबाद की अध्यक्षता में दिनांक 21.12.2019 को प्रस्तावित स्थल पर ही लोक सुनवाई का आयोजन किया गया। निर्धारित तिथि को लोक सुनवाई के दौरान अथवा उसके पूर्व किसी भी कार्यालय अथवा लोक सुनवाई स्थल पर किसी भी व्यक्ति द्वारा लिखित अथवा मौखिक आपत्ति प्रस्तुत नहीं की गई।
3. लोक सुनवाई की कार्यवाही का कार्यवृत्त UPPCB-HO को दिनांक 27.12.2019 को इस कार्यालय द्वारा प्रेषित कर दी गई है तथा वर्तमान में प्रकरण SEIAA के समक्ष विचाराधीन है।
4. प्रस्तावित स्थापना स्थल से उत्तर दिशा में निकटतम आबादी ग्राम फतेहपुर विशनोई लगभग 400 मी० तथा हकीमपुर अगवानपुर मार्ग दक्षिण दिशा में लगभग 400 मी० की दूरी पर स्थित है एवं कलैक्ट्रेट मुरादाबाद दक्षिण पूर्व दिशा में लगभग 12 किमी० पर स्थित है।
5. शिकायती पत्र में उल्लिखित सी०ई०पी०आई० इन्डेक्स के सम्बन्ध में अवगत कराना है कि उपरोक्त उद्योग का प्रस्तावित स्थल सी०पी०ए०/एस०पी०ए० की बाउन्ड्री से 5 किमी० की सीमा में स्थित नहीं है। अग्रतर अवगत कराना है कि वर्तमान में जनपद मुरादाबाद में बायो मेडिकल वेस्ट का निस्तारण मैसर्स मेडिकेयर वेस्ट मैनेजमेंट प्रा० लि०, गाजियाबाद एवं मै० एस०पी० ग्रीन्स वेस्ट मैनेजमेंट, शाहजहाँपुर द्वारा किया जा रहा है जो कि लगभग 150 किमी० की दूरी पर स्थित है।
6. शिकायती पत्र में उल्लिखित शिकायतकर्ता श्री ऋषिपाल सिंह पुत्र श्री पृथ्वी सिंह ग्राम सैदपुर जिला मुरादाबाद द्वारा प्रस्तुत शपथपत्र (नोटराईज) के अनुसार उपरोक्त शिकायत उनके द्वारा नहीं की गई है एवं न ही उन्हें इस परियोजना से कोई आपत्ति है।

उपरोक्तानुसार स्पष्ट है कि उपरोक्त परियोजना का स्थल सी०पी०ए०/एस०पी०ए० की बाउन्ड्री से 05 किमी० की सीमा से बाहर है। उपरोक्त शिकायत किसी व्यक्ति द्वारा जान बूझकर भ्रामक तथ्य प्रस्तुत करते हुए द्वेषवश प्रेषित की गई है, जो कि निराधार प्रतीत होती है एवं निक्षेप किये जाने योग्य है।

आख्या आपके अवलोकनार्थ एवं शिकायत निक्षेपण की संस्तुति सहित प्रस्तुत है।

Feb  
19.2.2020

जे०एन० तिवारी  
(अवर अभियंता)

क्षेत्रीय अधिकारी महोदय

AP

20.2.2020



सत्यमेव जयते

INDIA NON JUDICIAL

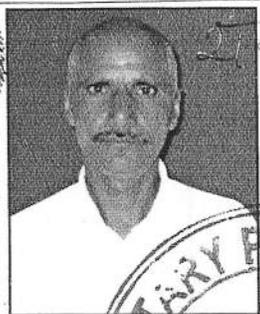
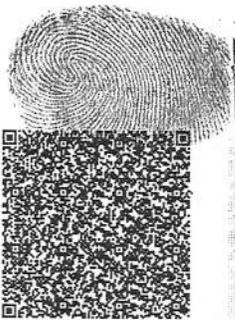
ANNEXURE R13

Government of Uttar Pradesh

e-Stamp



Certificate No. : IN-UP66752337109495T  
 Certificate Issued Date : 15-Apr-2021 05:53 PM  
 Account Reference : NEWIMPACC (SV)/ up14223204/ MURADABAD SADAR/ UP-MRD  
 Unique Doc. Reference : SUBIN-UPUP1422320421077293834352T  
 Purchased by : RAKESH SO PRTHI  
 Description of Document : Article 4 Affidavit  
 Property Description : Not Applicable  
 Consideration Price (Rs.) :  
 First Party : RAKESH SO PRTHI  
 Second Party : Not Applicable  
 Stamp Duty Paid By : RAKESH SO PRTHI  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)



Please write or type below this line

समक्ष- माननीय न्यायाधीश महोदय (कोर्ट सं०-०१),  
 राष्ट्रीय हरित अधिकरण, नई दिल्ली।  
 शपथ पत्र ओर से-राकेश पुत्र श्री प्रथी निवासी-10, ग्राम फत्तेहपुर विशनोई, मुरादाबाद (उ०प्र०)।  
 शपथकर्ता शपथपूर्वक निम्नलिखित ब्यान करता है कि-

- 1 यह कि शपथकर्ता उपरोक्त नाम व पते का-स्थाई निवासी है तथा हालात शपथ पत्र से भली भांति वाकिफकार एवं जानकार है।
- 2 यह कि शपथकर्ता को जानकारी प्राप्त हुई है कि शपथकर्ता के नाम से मैसर्स सुशीला वायो मेडिकल वेस्ट प्लान्ट, गाटा सं०-295मि०, ग्राम फत्तेहपुर विशनोई जिला मुरादाबाद के विरुद्ध एक शिकायत/वाद (वाद सं०-273/2020) राष्ट्रीय हरित अधिकरण नई दिल्ली में डाला गया है। यह वाद मेरे द्वारा नहीं डाला गया है और न ही वाद के सम्बंध में किसी अभिलेख पर मेरे द्वारा कोई हस्ताक्षर नहीं करे गये हैं और न ही कोई अंगूठा लगाया गया है, बल्कि किसी व्यक्ति द्वारा मेरे नाम का प्रयोग किया है। उक्त वाद से मेरा कोई वास्ता नहीं है।

Statutory Alert:

- 1 The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- 2 The onus of checking the legitimacy is on the users of the certificate
- 3 In case of any discrepancy please inform the Competent Authority.

Exp. Date: 1/1/2024  
 Dist. Moradabad

2

(2)

3 यह कि शपथकर्ता के नाम से मैसर्स सुशीला वायो मेडिकल वेस्ट प्लान्ट, गाटा सं०-295मि०, ग्राम फत्तेहपुर विशनोई जिला मुरादाबाद के नाम से जो वाद मा० न्यायालय "राष्ट्रीय हरित अधिकरण" नई दिल्ली में डाला गया है उस वाद से मेरा कोई वास्ता नहीं है और न ही मुझे उसके बारे में कोई जानकारी है बल्कि शपथकर्ता को ऐसा प्रतीत होता है कि शपथकर्ता को नौकरी लगवाने के नाम पर एक व्यक्ति वीरेन्द्र दीप सिंह निवासी-उधम सिंह नगर उत्तराखण्ड के द्वारा शपथकर्ता से उसकी आई०डी० व अन्य अभिलेख लिये गये थे तथा नौकरी लगने से पूर्व लीगल वेरीफिकेशन के नाम पर एक वकील के पास भेजा था जिसने वीरेन्द्र दीप सिंह से वार्ता करने के पश्चात शपथकर्ता की आई०डी० व कुछ अन्य कागजों व कोरे कागजों पर हस्ताक्षर/अंगूठा कराये थे। अतः शपथकर्ता को ऐसा लगता है कि मेरे द्वारा कराये गये हस्ताक्षरित कागजों व आई०डी० का दुरुपयोग किया गया है। अब मा० न्यायालय राष्ट्रीय हरित अधिकरण, नई दिल्ली में उसका उपयोग किया गया है और शपथकर्ता को उक्त केस में फंसाया गया है और मेरा वाद सं०-273/2020 से कोई वास्ता नहीं है। बल्कि किसी व्यक्ति द्वारा उक्त केस में मेरे नाम का प्रयोग किया गया है।

4 यह कि शपथकर्ता ग्राम फत्तेहपुर विशनोई, मुरादाबाद का मूल निवासी है। ग्राम व क्षेत्र के बहुमुखी विकास हेतु मैसर्स सुशीला वायो मेडिकल वेस्ट प्लान्ट, गाटा सं०-295मि० ग्राम फत्तेहपुर विशनोई जिला मुरादाबाद का लगना आवश्यक है जिससे क्षेत्र के युवाओं व बेरोजगारों को रोजगार के अवसर प्रदान होंगे। उक्त प्लान्ट के लगने से मैं स्वयं व समस्त ग्रामवासी खुश हैं व प्लान्ट के लगने से क्षेत्र का विकास होगा।

5 यह कि मैं न्यायहित में यह शपथ पत्र आपके सम्मुख प्रस्तुत कर रहा हूँ ताकि शपथकर्ता को व मैसर्स सुशीला वायो मेडिकल वेस्ट प्लान्ट, मुरादाबाद को किसी गलत व झूठे मुकदमें में न फंसाया जा सके।

सत्यापन-

प्रस्तुत शपथ पत्र मेरे द्वारा खूब सोच समझकर अपने पूरे स्वस्थ मस्तिष्क से बिना किसी दबाव नाजायज के कचहरी मुरादाबाद में लिखवाकर, पढवाकर, सुनकर व समझकर उस पर अपने हस्ताक्षर कर रहा रहा हूँ व अपना अंगूठा भी लगा रहा हूँ।

*श्री अशोक नरसिंह*

*श्री अशोक नरसिंह*

हस्ताक्षर/अंगूठा निशानी शपथकर्ता

हस्ताक्षर/अंगूठा निशानी शपथकर्ता



Solemnly affirmed before me by Sri/Smt/Km.....

deponent who is identified sri/smt./Km.....

Clerk of sri/smt./Km..... Advocate on.....

I have satisfied my self after examining the deponent that he/she under stood the contents of the affidavit and the same has been read over and explained by me Recd. Rs.....as fees

Sl. No.....

1575

Rakesh

15-4-21

VINOD KUMAR  
Advocate/Notary  
Regd. No. 10724/14  
Exp. Dt. 25/11/2024  
Distt. Moradabad



भारत सरकार  
Government of India

राकेश  
Rakesh  
जन्म तिथि / DOB : 25/06/1970  
पुरुष / Male



3195 6822 4908

आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण  
Unique Identification Authority of India

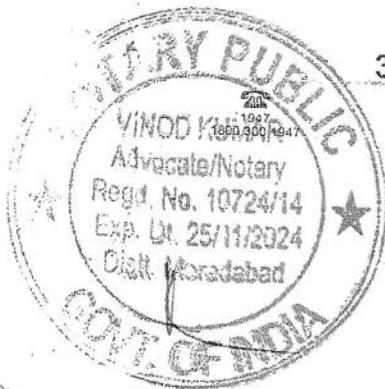
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मुरादाबाद, फतेहपुर विश्‍नोई, उत्तर  
प्रदेश, 244504

Address:  
S/O: Prthi, 10, Fatehpur Bisnoi,  
Moradabad, Fatehpur Vishnoi,  
Uttar Pradesh, 244504

3195 6822 4908

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अमर उजाला 16-11-19

**उ.प्र. प्रदूषण नियंत्रण बोर्ड**  
टी.सी. 12-बी, विभूति खण्ड, गोमतीनगर, लखनऊ

पत्रांक : 3055/NOC-1200/जनरल, मुरादाबाद दिनांक : 15/11/2019

**पर्यावरणीय अधिसूचना दिनांक 14.09.2006 यथासंशोधित दिनांक 01.12.2009 के अंतर्गत लोक सुनवाई हेतु आम सूचना**

सर्व साधारण को सूचित किया जाता है कि मैसर्स सुरशीला बायो मेडिकल वेस्ट प्लाण्ट, गाटा संख्या-295 एम.आई., ग्राम-फतेहपुर विसनोई, जनपद-मुरादाबाद द्वारा बायो मेडिकल वेस्ट ट्रीटमेंट प्लांट (कुल क्षेत्रफल-2820 वर्ग मीटर) की स्थापना हेतु पर्यावरणीय स्वीकृति हेतु प्रस्ताव 'उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड' के समक्ष प्रस्तुत किया गया है।

बोर्ड को भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा जारी अधिसूचना संख्या-एस.ओ. 1533 (ई) दिनांक 14.09.2006 यथा संशोधित एस.ओ. 3067 (ई) दिनांक 01.12.2009 के अनुसार लोक सुनवाई हेतु इस आदेश की सूचना लोक सुनवाई की तिथि से 30 दिवस पूर्व का नोटिस जारी किया जाना प्राविधानित है। परियोजना से संबंधित संक्षिप्त अभिलेख निम्नलिखित कार्यालयों में उपलब्ध हैं-

(अ) जिलाधिकारी, जनपद मुरादाबाद।  
(ब) उपायुक्त, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, जनपद मुरादाबाद।  
(स) क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, भवन सं. 11ए/आईएनएस-1, आवास विकास कलोनी, बौद्धविहार, दिल्ली रोड, मुरादाबाद।  
(द) बोर्ड मुख्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, टी.सी. 12-बी, विभूति खण्ड, गोमतीनगर, लखनऊ।

अतः समस्त संबंधित साधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि उक्त परियोजना की पर्यावरणीय स्वीकृति से संबंधित प्रकरण के निपटारे के लिए लोक सुनवाई हेतु मैसर्स सुरशीला बायो मेडिकल वेस्ट प्लाण्ट, गाटा संख्या-295 एम.आई., ग्राम-फतेहपुर विसनोई, जनपद-मुरादाबाद के परियोजना स्थल पर दिनांक- 21.12.2019 (शनिवार) को अपराह्न 1:00 बजे से उपस्थित होकर अपने विचार/आक्षेप प्रस्तुत कर सकते हैं। इसके अतिरिक्त कोई भी व्यक्ति/संस्था वर्णित कार्यालयों में लिखित आपत्ति/सुझाव बोर्ड मुख्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड टी.सी. 12-बी, विभूति खण्ड, गोमतीनगर, लखनऊ एवं क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, भवन सं. 11ए/आईएनएस-1, आवास विकास कलोनी, बौद्धविहार, दिल्ली रोड, मुरादाबाद को लिखित आपत्ति/सुझाव दिनांक- 19.12.2019 तक दे सकते हैं।

सदस्य सचिव

दिनांक 16/11/19

— hindustan times —

**उ.प्र. प्रदूषण नियंत्रण बोर्ड, टी.सी.-12 वी,  
विभूति खण्ड, गोमती नगर, लखनऊ**

पत्रांक:-3054/Noc1200/जनरल, मुरादाबाद

दिनांक: 15.11.2019

पर्यावरणीय अधिसूचना दिनांक: 14.09.2006 यथासंशोधित

दिनांक: 01.12.2009 के अन्तर्गत लोक सुनवाई हेतु आम सूचना:

सर्व साधारण को सूचित किया जाता है कि मैसर्स सुशीला बायो मेडिकल वेस्ट प्लाण्ट, गाटा संख्या-295 एम.आई., ग्राम-फतेहपुर विसनोई, जनपद-मुरादाबाद द्वारा बायो मेडिकल वेस्ट ट्रीटमेन्ट प्लाण्ट (कुल क्षेत्रफल-2820 वर्ग मीटर) की स्थापना हेतु पर्यावरणीय स्वीकृति प्राप्ति हेतु प्रस्ताव "उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड" के समक्ष प्रस्तुत किया गया है। बोर्ड को भारत सरकार के पर्यावरण वन और जलवायु परिवर्तन मंत्रालय द्वारा जारी अधिसूचना संख्या-एस.ओ. 1533 (ई) दिनांक-14.09.2006 यथा संशोधित एस.ओ.-3067 (ई), दिनांक-01.12.2009 के अनुसार लोक सुनवाई हेतु इस आशय की सूचना लोक सुनवाई की तिथि से 30 दिवस पूर्व का नोटिस जारी किया जाना प्राविधानित है। परियोजना से संबंधित संक्षिप्त अभिलेख निम्नलिखित कार्यालयों में उपलब्ध हैं-

(अ) जिलाधिकारी, जनपद-मुरादाबाद।

(ब) उपायुक्त, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, जनपद-मुरादाबाद।

(स) क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, भवन सं.-1ए/आई.एन.एस.-1, आवास विकास कालोनी, बौद्धविहार, दिल्ली रोड मुरादाबाद।

(द) बोर्ड मुख्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, टी.सी.12-वी, विभूति खण्ड, गोमतीनगर, लखनऊ।

अतः समस्त सर्व साधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि उक्त परियोजना की पर्यावरणीय स्वीकृति से संबंधित प्रकरण के निपटारे के लिए लोक सुनवाई हेतु मैसर्स सुशीला बायो मेडिकल वेस्ट प्लाण्ट, गाटा संख्या-295 एम.आई., ग्राम-फतेहपुर विसनोई, जनपद-मुरादाबाद के परियोजना स्थल पर दिनांक-21.12.2019 (शनिवार) को अपरान्हः 1:00 बजे से उपस्थित होकर अपने विचार/आक्षेप प्रस्तुत कर सकते हैं। इसके अतिरिक्त कोई भी व्यक्ति/संस्था वर्णित कार्यालयों में लिखित आपत्ति/सुझाव बोर्ड मुख्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, टी.सी.12-वी, विभूति खण्ड, गोमतीनगर, लखनऊ एवं क्षेत्रीय कार्यालय उ.प्र. प्रदूषण नियंत्रण बोर्ड, भवन संख्या-1ए/आई.एन.एस.-1, आवास विकास कालोनी, बौद्धविहार, दिल्ली रोड, मुरादाबाद को लिखित आपत्ति/सुझाव दिनांक-19.12.2019 तक दे सकते हैं।

सदस्य सचिव

TRUE COPY

दिनांक 21.12.2019 को अपर जिलाधिकारी (प्रशासन), मुरादाबाद की अध्यक्षता में मैसर्स सुशीला बायो मेडिकल वेस्ट प्लांट, गाटा सं० 295मि, फतेहपुर बिश्नोई, मुरादाबाद (उ०प्र०) की स्थापना के लिए पर्यावरणीय क्लीयरेंस हेतु लोक सुनवाई का कार्यवृत्त -

ANNEXURE R/5

दिनांक 21.12.2019 को अपर जिलाधिकारी (प्रशासन), मुरादाबाद की अध्यक्षता में मैसर्स सुशीला बायो मेडिकल वेस्ट प्लांट की स्थापना के लिए पर्यावरणीय क्लीयरेंस हेतु लोक सुनवाई आयोजित की गई। लोक सुनवाई की विस्तृत कार्यवाही निम्नवत् है -

लोक सुनवाई में निम्नलिखित अधिकारी/जनसमूह उपस्थित हुए -

1. श्री लक्ष्मी शंकर सिंह, अपर जिलाधिकारी (प्रशासन), मुरादाबाद।
2. अजय शर्मा, क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, मुरादाबाद।
3. जे०एन० तिवारी, अवर अभियन्ता, उ. प्र. प्रदूषण नियंत्रण बोर्ड, मुरादाबाद।
4. श्री विजय यादव, परियोजना प्रस्तावक, मैसर्स सुशीला बायो मेडिकल वेस्ट प्लांट, मुरादाबाद।
5. श्री पंकज कुमार श्रीवास्तव, पर्यावरणीय सलाहकार एवं तकनीकी विशेषज्ञ/प्रतिनिधि, मैसर्स प्रकृति कन्सल्टेन्ट सर्विसेज, अलीगंज, लखनऊ।
6. श्री अमित कुमार सिंह, पर्यावरणीय सलाहकार एवं तकनीकी विशेषज्ञ, मैसर्स प्रकृति कन्सल्टेन्ट सर्विसेज, अलीगंज, लखनऊ।
7. श्री जी०के० पाण्डेय, पर्यावरणीय सलाहकार/प्रतिनिधि, परियोजना प्रस्तावक।

लोक सुनवाई के दौरान उपस्थित जनसमूह की उपस्थिति पंजिका संलग्न है।

सर्वप्रथम क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा अध्यक्ष महोदय की अनुमति से लोक सुनवाई की कार्यवाही प्रारम्भ की गयी। क्षेत्रीय अधिकारी द्वारा अवगत कराया गया कि उपरोक्त परियोजना भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा जारी अधिसूचना दिनांक 14.09.2006 के अंतर्गत आच्छादित है, अतः उक्त अधिसूचना के प्राविधानों के अनुरूप इस परियोजना के पर्यावरणीय क्लीयरेंस के प्रस्ताव पर अग्रिम कार्यवाही के क्रम में नियमानुसार लोक सुनवाई की कार्यवाही की जा रही है। उक्त अधिसूचना के अनुसार स्थानीय/राष्ट्रीय समाचार पत्रों में लोक सुनवाई हेतु दिनांक 16.11.2019 को हिन्दी समाचार पत्र अमर उजाला एवं दिनांक 16.11.2019 को अंग्रेजी समाचार पत्र हिंदुस्तान टाइम्स में प्रस्तावित उद्योग मैसर्स सुशीला बायो मेडिकल वेस्ट प्लांट, गाटा सं० 295मि, फतेहपुर बिश्नोई, मुरादाबाद (उ०प्र०) के प्रस्तावित स्थल पर दिनांक 21.12.2019 की अपरान्ह 1:00 बजे लिखित रूप में अथवा स्वयं उपस्थित होकर आपत्तियां सुझाव आमंत्रित करने हेतु सार्वजनिक सूचना प्रकाशित कराई गयी थी (समाचार पत्रों के कटिंग की छायाप्रतियां संलग्न हैं)। क्षेत्रीय अधिकारी द्वारा यह भी अवगत कराया गया कि लोक सुनवाई दिनांक 21.12.2019 से पूर्व कोई भी लिखित आपत्ति क्षेत्रीय कार्यालय, उ. प्र. प्रदूषण नियंत्रण बोर्ड, मुरादाबाद एवं अन्य प्राविधानित कार्यालयों में प्राप्त नहीं हुई है।

तत्पश्चात् परियोजना के श्री पंकज कुमार श्रीवास्तव, पर्यावरणीय सलाहकार एवं तकनीकी विशेषज्ञ द्वारा विस्तृत रूप से परियोजना के सम्बन्ध में अवगत कराया गया। समस्त उपस्थित जनों को अवगत कराया गया कि मैसर्स सुशीला बायो मेडिकल वेस्ट प्लांट द्वारा कॉमन बायो मेडिकल वेस्ट ट्रीटमेंट फेसिलिटी की स्थापना की जायेगी, जिसमें अस्पतालों से जनित होने वाले जैव चिकित्सा अपशिष्ट का वैज्ञानिक तरीके के निस्तारण किया जायेगा। इस हेतु प्लांट में एक इंसीनरेटर 300 किग्रा०/घण्टा क्षमता, ऑटो क्लेव 1500 लीटर/घण्टा क्षमता तथा श्रेडर 200 किग्रा०/घण्टा क्षमता का स्थापित किया जाना प्रस्तावित है। उक्त प्लांट की स्थापना हेतु 2820 वर्गमीटर कुल प्लाट एरिया उपलब्ध है तथा 876 वर्गमीटर बिल्टअप एरिया प्रस्तावित है। परियोजना की कुल लागत लगभग रु.3.50 करोड़ है। परियोजना प्रस्तावक द्वारा प्रस्तावित

SUSHILA BIO-MEDICAL WASTE

*AP*

*MZ*

परियोजना में जल प्रदूषण नियंत्रण तथा वायु प्रदूषण नियंत्रण हेतु प्रस्ताव प्रेषित किये गये हैं, जो निम्न प्रकार हैं :-

(i) जल प्रदूषण-

प्रस्तावित इकाई में अधिकतम 12 किली./दिन जल की आवश्यकता होगी, जिसकी आपूर्ति भूगर्भीय जल से की जाएगी, जिस हेतु सेंट्रल ग्राउंड वाटर अथॉरिटी से अनुमति प्राप्त की जाएगी। उद्योग से घरेलू उत्प्रवाह लगभग 1.0 किली./दिन का निस्तारण सोकपिट/सैप्टिक टैंक के माध्यम से किया जायेगा तथा जनित औद्योगिक उत्प्रवाह 3.0 किली./दिन का निस्तारण उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से किया जायेगा। शुद्धिकृत औद्योगिक उत्प्रवाह का पुनः प्रयोग करते हुए शून्य उत्प्रवाह निस्तारण सुनिश्चित किया जायेगा।

(ii) वायु प्रदूषण-

प्रस्तावित इकाई में 300 किग्रा/घण्टा क्षमता का इंसीनरेटर स्थापित किया जायेगा, जोकि वायु प्रदूषण का मुख्य स्रोत होगा। उक्त इंसीनरेटर डबल चैम्बर का होगा, जिसमें लगभग 1200<sup>o</sup>सी. तापमान मेन्टेन किया जायेगा। इंसीनरेटर के संचालन से जनित उत्सर्जन के नियंत्रण हेतु वेलचुरी स्कबर (एल्कलाइन स्कबर) तथा भूतल से लगभग 30 मीटर ऊंची चिमनी की स्थापना की जायेगी। उक्त व्यवस्था से उत्सर्जन में डायोक्सिस, फ्यूरोन्स, सल्फरडाई आक्साइड, नाइट्रोजन आक्साइड आदि प्रदूषक तत्वों का नियंत्रण किया जायेगा। उक्त के अतिरिक्त प्रचालकों के सघन निगरानी हेतु ऑन लाइन कन्टीन्यूअस एमिशन मॉनिटरिंग सिस्टम की स्थापना भी की जायेगी। उद्योग में एक 65 केवीए के डी.जी. सैट की भी स्थापना की जायेगी, जिस पर मानकों के अनुरूप एकोस्टिक एन्क्लोजर एवं एकजास्ट की स्थापना की जायेगी।

(iii) ध्वनि प्रदूषण-

ध्वनि प्रदूषण नियंत्रण हेतु परियोजना प्रस्तावक द्वारा विभिन्न उपाय प्रस्तावित किये गए हैं जिससे परिवेशीय वायुगुणता में ध्वनि, मानकों के सापेक्ष नियंत्रित कराई जा सके।

(iv) ग्रीन बेल्ट का प्राविधान-

प्रस्तावित इकाई के कुल क्षेत्रफल के 30 प्रतिशत क्षेत्र में ग्रीन बेल्ट डेवलपमेंट किया जाना प्रस्तावित है।

(v) कार्पोरेट पर्यावरण जिम्मेदारी-

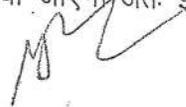
प्रस्तावित इकाई द्वारा परियोजना लागत के अनुसार रु.10.00 लाख की धनराशि की व्यवस्था कार्पोरेट पर्यावरण जिम्मेदारी के रूप में की गयी है, जिसके अंतर्गत स्थानीय प्रशासन के परामर्श एवं देखरेख में ग्राम विकास के कार्य कराये जायेंगे, जिसमें हैण्डपम्प, सोलर लाइट्स, स्कूलों की मरम्मत, पौधारोपण, शौचालय का निर्माण, गाँव की साफ-सफाई, पीने के पानी की सुविधा आदि व्यवस्थायें सम्मिलित हैं।

तदोपरांत क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा अध्यक्ष महोदय की अनुमति से लोक सुनवाई में उपस्थित सभी व्यक्तियों को लोक सुनवाई किये जाने के उद्देश्य एवं महत्व के बारे में बताया गया एवं उक्त परियोजना के सम्बन्ध में आपत्तियाँ/सुझाव प्रस्तुत करने का आह्वान किया गया। उपस्थित जनसमूह में से निम्न प्रश्न उठाये गये, जिनका उत्तर दिया गया, जो निम्नवत है -

प्रश्न-1 श्री सुखवीर सिंह ग्राम फतेहपुर विश्‍नोई, मुरादाबाद ने पूछा कि प्रस्तावित परियोजना से खेती पर कोई प्रतिकूल प्रभाव तो नहीं पड़ेगा?

उत्तर- अवगत कराया गया कि प्रस्तावित परियोजना में इंसीनरेटर की स्थापना की जायेगी जिसकी कॉम्बर्शन एफिशिएंसी 99 प्रतिशत होगी जिससे कम वायु प्रदूषण होगा। इंसीनरेटर का न्यूनतम तापमान 1200 डिग्री सेल्सियस रखा जायेगा जिसके कारण डायोक्सिस और फ्यूरोन्स जैसे प्रदूषक तत्व ना बन पाए। इससे होने वाले वायु प्रदूषण के निराकरण के लिए वेंचुरी स्कबर उपकरण का उपयोग किया जाएगा अतः इस परियोजना से खेती पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा।





प्रश्न-2 श्री मुनब्वर हुसैन ग्राम उत्तमपुर बहलोलपुर, मुरादाबाद ने पूछा कि बायो मेडिकल वेस्ट को मिट्टी में दबा सकते हैं या नहीं?

उत्तर- अवगत कराया गया कि बायो मेडिकल वेस्ट बायो डी-ग्रेडेबल नहीं होता है। अतः इस प्रकार के अपशिष्ट का वैज्ञानिक पद्यति से निस्तारण इस प्रकार अनुमन्य नहीं है इसलिये बायो मेडिकल वेस्ट को मिट्टी में नहीं दबा सकते हैं। मिट्टी में दबाने से क्षेत्र की मृदा एवं भूगर्भ जल की गुणवत्ता कुप्रभावित हो सकती है।

प्रश्न/सुझाव-3 श्री चन्द्रसैन ग्राम कोकरपुर ने कहा कि हमारे क्षेत्र में इस तरह के प्लांट के आने से क्षेत्र के लोगों का आर्थिक व सामाजिक स्थिति में सुधार होगा तथा रोजगार के अवसर प्रदान होंगे।

उत्तर- अपर जिलाधिकारी प्रशासन द्वारा समर्थन करते हुए अवगत कराया गया कि इस परियोजना से निश्चित तौर पर इस क्षेत्र की आर्थिक व सामाजिक स्थिति में सुधार होगा।

प्रश्न-4 श्री तन्जीम हुसैन ग्राम काजीपुरा, मुरादाबाद ने पूछा कि इस प्लांट में कितने कचरे का निस्तारण होगा?

उत्तर- अवगत कराया गया कि प्रस्तावित-परियोजना की क्षमता 300 किग्रा. प्रति घंटा है अतः लगभग 2.5 टन बायोमेडिकल वेस्ट का ट्रीटमेन्ट प्रतिदिन होगा।

प्रश्न-5 श्री अतुल चौधरी ग्राम शेरुआ, मुरादाबाद ने पूछा कि इस प्रस्तावित परियोजना से कितने लोगो को रोजगार मिलेगा?

उत्तर- अवगत कराया गया कि इस प्रस्तावित परियोजना में लगभग 65 से 70 (स्किल्ड, सेमी स्किल्ड एवं अनस्किल्ड) लोगो को रोजगार मिलेगा।

प्रश्न-6 श्री उमंग ग्राम हरथला, मुरादाबाद ने पूछा कि प्लांट से निकलने वाली गैस का वातावरण पर क्या प्रभाव पड़ेगा?

उत्तर- अवगत कराया गया कि प्रस्तावित परियोजना में वायु प्रदूषण की रोकथाम के लिए इंसीनरेटर के सैकेण्डरी चैम्बर का न्यूनतम तापमान 1200 डिग्री सेल्सियस रखा जायेगा जिसके कारण डायोक्सिंस और फ्यूरॉन्स जैसे प्रदूषक तत्व ना बन पाए। सैकेण्डरी चैम्बर से निकलने वाली गैसों को पूर्णरूप से परिष्कृत करने हेतु वैच्युरी स्कबर का उपयोग किया जाएगा।

प्रश्न-7 श्री विभोर भारद्वाज ग्राम फतेहपुर-विश्वोई, मुरादाबाद ने पूछा कि इस प्रस्तावित परियोजना से शिक्षा क्षेत्र में क्या योगदान होगा?

उत्तर- अवगत कराया गया कि प्रस्तावित परियोजना की लागत रु0 350 लाख है जिसके आधार पर कॉर्पोरेट पर्यावरण जिम्मेदारी (CER) रु0 10 लाख (परियोजना लागत का 2.85%) खर्च किया जायेगा। कॉर्पोरेट पर्यावरण जिम्मेदारी के अंतर्गत स्थानीय प्रशासन के परामर्श एवं देखरेख में ग्राम विकास के कार्य जैसे हैंडपम्प, सोलर लाइट, स्कूलों की मरम्मत, मेडिकल की सुविधा के लिए प्राथमिक उपचार बॉक्स की सुविधा, गांव की साफ सफाई, पीने के पानी की सुविधा, शौचालय का निर्माण, पौधरोपण करना और अन्य कार्य जो कि स्थानीय प्रशासन द्वारा बताया गया हो, किये जायेगे। प्रस्तावित योजना से ग्रामीणों के लिए रोजगार उत्पन्न होगा तथा स्थानीय निवासियों की सामाजिक-आर्थिक स्थिति में सुधार होगा।




सुझाव- 8 श्री आर०पी० गौतम ग्राम काजीपुरा द्वारा बताया गया कि इस परियोजना के यहाँ आने से स्थानीय क्षेत्रवासियों में बहुत उत्साह है क्योंकि रोजगार के अवसर प्रदान होंगे।

प्रश्न/सुझाव-9 श्री चोंद मलिक ग्राम कोकरपुर, मुरादाबाद ने पूछा कि इस परियोजना के आने से कितने लोगों को रोजगार मिलेगा तथा सुझाव दिया कि जो भी रोजगार दिया जाये वह प्राथमिकता पर पड़ोस के ग्राम कोकरपुर, फतेहपुर विशनोई, फलेदा, आदि क्षेत्रवासियों को रोजगार का अवसर प्रदान हो।

उत्तर- अवगत कराया गया कि इस प्रस्तावित परियोजना में लगभग 65 से 70 (स्किल्ड, सेमी स्किल्ड एवं अनस्किल्ड) लोगो को रोजगार मिलेगा। इसमें क्षेत्र के लोगों को योग्यता के आधार पर प्रथम वरीयता दी जायेगी।

अध्यक्ष महोदय द्वारा उपस्थित जन समूह से आह्वान किया गया कि यदि किसी व्यक्ति को परियोजना के संबंध में कोई आपत्ति अथवा सुझाव देना है तो वह लिखित रूप में अपनी आपत्ति अभी भी प्रस्तुत कर सकता है, किन्तु उपस्थित जन समूह द्वारा किसी भी प्रकार की आपत्ति प्रस्तुत नहीं की गयी।

अंत में उपस्थित जनसमूह को धन्यवाद देते हुए अध्यक्ष महोदय द्वारा लोक सुनवाई की कार्यवाही समाप्त किये जाने की घोषणा की गई।

संलग्नक- लोक सुनवाई की वीडियोग्राफी की सी डी, फोटोग्राफ्स एवं उपस्थिति पंजिका।

AP

23.12.19

(अजय शर्मा)

क्षेत्रीय अधिकारी

उ. प्र. प्रदूषण नियंत्रण बोर्ड,

मुरादाबाद

MS 22/12/19

(लक्ष्मी शंकर सिंह)

अपर जिलाधिकारी (प्रशासन)

मुरादाबाद

The 465<sup>th</sup> meeting of SEAC was held through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) on 20/05/2020. Following members were participate in the online meeting:

1.	Dr. (Prof.) S.N. Singh,	Chairman
2.	Dr. Sarita Sinha,	Member
3.	Dr. Virendra Misra,	Member
4.	Dr. Pramod Kumar Mishra,	Member
5.	Dr. Ranjeet Kumar Dalela,	Member
6.	Dr. Ajoy Kumar Mandal,	Member
7.	Shri Rajive Kumar,	Member
8.	Shri Meraj Uddin,	Member
9.	Prof. S.K. Upadhyay,	Member

The Chairman welcomed the members to the 465<sup>th</sup> SEAC meeting which was conducted online. The SEAC unanimously took following decisions on the agenda points discussed:

**1. Revision & Expansion of Group Housing "Vilaasa" at Plot No.-GH-01B(2), Sector-ETA-2, Greater Noida.,M/s Yamuna BUILTECH Pvt. Ltd. File No. 5506/Proposal No. SIA/UP/MIS/49785/2019**

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant M/s Ambiental Global Private Ltd. The committee discussed the matter and directed the project proponent to submit following information:

1. Certified compliance report for the earlier environmental clearance.
2. Bifurcation of percentage of hard and soft green area.
3. Permission letter from Municipal Corporation or competent authority to dispose the sewage to their sewer line.
4. Capacity of STP should be increased to 450 KLD.
5. Revised plan for solid waste management.
6. Project proponent should explore the possibility of emergency exit separately.
7. The term revision and expansion in title should be explained properly.

The matter shall be discussed after submission of online information on prescribed portal.

**2. Capacity expansion of DCM Shriram Ltd., Sugar Unit- Rapapur from 6500 TCD Sugar Mill along with 8.5 MW Cogeneration power plant to 12500 TCD along with 55 MW cogeneration power plant at Village- Munder, P.O.- Munder, Distt.-Hardoi, M/s DSCL Sugar Rapapur. File No. 5544/4175/Proposal No. SIA/UP/IND2/51404/2018**

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant M/s Vardan Environet. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Capacity expansion of DCM Shriram Ltd., Sugar Unit- Rupapur from 6500 TCD Sugar Mill along with 8.5 MW Cogeneration power plant to 12500 TCD along with 55 MW cogeneration power plant at Village- Munder, P.O.- Munder, Distt.-Hardoi, M/s DSCL Sugar Rupapur.

**5. Bio Medical Waste Plant at Gata No.-295Mi, Village-FathepurVishnoi, Moradabad, U.P., M/s Sushila Bio Medical Waste Plant. File No. 4650/Proposal No. SIA/UP/MIS/30923/2019**

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Bio Medical Waste Plant at Gata No.-295Mi, Village-FathepurVishnoi, Moradabad, U.P., M/s Sushila Bio Medical Waste Plant.
2. Terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 110/Parya/SEAC/4650/2018, dated 13/06/2019.
3. Public hearing was conducted on 21/012/2019 at the project site. EIA report submitted by the project proponent on 02/03/2020.
4. Salient features of the project:

Particulars	Details
Name of the company	M/s Sushila Bio Medical Waste Plant
ToR issued	110/Parya/SEAC/4650/2018 Date 13.06.2019
Public Hearing was conducted on	21.12.2019
Final EIA Submitted	SIA/UP/MIS/30923/2019 date 02.03.2020
Location of Industry	Gata No. 295 MI, Fathepur Vishnoi, Moradabad, Uttar Pradesh
S.No. In the schedule	7 (da): Common Bio-medical Waste Treatment Facility
Landuse	The land has been converted from agricultural to non- agricultural use.
Proposed plant capacity	300 Kg/hr
Geo-Coordinates	28°53'31.9" N 78°39'35.5"E
Reference Letter	UPPCB letter No. 817/B-4/General date 25.04.2019
Total Plot Area (sq m)	2820 m <sup>2</sup>
Built up area (sq m)	876 m <sup>2</sup> approx
Total Project Cost	Rs. 350 Lac Approx
Project Proponent	Name: Mr. VijayYadav S/o Sh. Devendra kumarYadav Designation: Authorized Signatory Address: H.No. D-60/1, Himgiri Colony, Kanth Road, Moradabad-244001 Mobile No.:09012140000 E-mail:Vijayyadav7000@gmail.com
Source of water supply	Borewell (CGWB permission shall be taken)
Water Requirement	12 KLD
waste water generation	5.6 KLD will be treated in ETP
Power requirement	65 KVA from UPPCL and in case of power failure, Diesel based Power generator set of same capacity will be used.
Man Power	Total 65 persons are hired for plant operations including officers, skilled and unskilled workers.

5. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

**RESOLUTION AGAINST AGENDA NO-05**

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with following general and specific conditions:

**General Conditions:**

1. PP will take prior permission of UPPCB for establishing CBWTF at the site in reference to revised guidelines of CPCB-2016 for CBWTF before installation.
2. PP must ensure before starting operation to resolve all issues raised in the public hearing as per the revised guidelines issued by the CPCB on 21/12/2016 (revised guidelines for common bio medical waste treatment and disposal facilities-chapert-6B). According to the guidelines, UPPCB should resolve the complaints from the public received during the public hearing. If they are not able to resolve the issues

- then the matter is referred to CPCB for final decision.
3. Guidelines of CPCB/UPPCB for Bio-Medical Waste Common Hazardous Wastes Incinerators shall be followed.
  4. All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.
  5. PP should carryout periodical air quality monitoring in and around the site including VOC, HC.
  6. PP shall ensure to conduct quarterly health check up of workers working in the plant.
  7. PP will construct garland drain of appropriate size and settling tank with stone pitching all around the plant premises.
  8. PP should develop 8 m green belt all along the periphery of the species that are significant and used for the pollution abatement.
  9. Incineration plants shall be operated (combustion chambers) with such temperance, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
  10. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 2000 (as amended) including the section 129 to 137 of Central Motor Vehicle Rules, 1989.
  11. The proponent should ensure that the project fulfills all the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 (as amended) including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB.
  12. Ecosorb (organic and biodegradable chemical) and alumina will be used around. Odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.
  13. The entire area should be covered with 03 meters MS sheets and due care should be taken for noise and vibration control during demolition work.
  14. Provisions shall be made for the housing of construction/plant erection labor within the site with all necessary infrastructure and facilities such as mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after completion of the period.
  15. Monitoring of the stack gaseous emissions (under optimum capacity of the incinerator) will be done once in three months through a laboratory approved under the EPA, 1986/NABL and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring will be done once in a year.
  16. Ventury scrubber with mist eliminator, beg filter, multicyclone and dust collector shall be provided as air pollution control equipment.
  17. Magnetic flow meters shall be provided at the inlet/outlet of water supply point and records for the same shall be maintained and submitted to UPPCB regularly.
  18. The PP should comply with the provisions made in Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Bio-Medical Waste (Management and Handling) Rules, 2016 (as amended).
  19. Dedicated parking facility for unloading of materials/wastes shall be provided in the facility premises. PP shall develop and implement good traffic management system for their incoming and outgoing vehicles to avoid congestion on the public road.
  20. The overall noise level in and around the facility area and D.G. set shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall confirm to the standards prescribed under the Environment (Protection) Act, 1986 & Rules.

**Specific Conditions:**

1. Term card and symbols of hazardous are to be posted on the transport vehicles.
2. ESH unit is to be established.
3. PP should install adequate ETP for treatment and disposal of effluent and Zero discharge should be maintained.

4. Process effluent any waste water should not be allowed to mix with storm water.
5. No landfill site is allowed within the CBWTF site.
6. PP will ensure to use only non-chlorinated bags for handling and storing bio medical waste. In any case, PP is not allowed to use poly and plastic bags.
7. Incinerator should be property interlocked with venture scrubber to control air pollution.
8. Incinerated ash and ETP sludge shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the UPSEIAA prior to commencement.
9. Color coding for handling waste be strictly followed as per BMW Rules 2016.
10. PP will install continuous online monitoring system to monitor the emissions from the stack. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furan.
11. Proper Parking facility should be provided for employees & transport used for collection & disposal of waste materials.
12. Necessary provision shall be made for firefighting facilities within the complex.
13. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
14. PP should ensure installation of photovoltaic cells (solar energy) for lighting in common areas, LED light fixtures, and other energy efficient plant machineries and equipments.
15. The containers should be covered during transportation in order to prevent exposure of public to odors and contamination.
16. PP should have two storage rooms separately for treated and untreated waste.
17. PP should ensure the traffic movement plan, parking facilities and road width.
18. PP should develop green belt at least minimum of 33% in plant premises as per CPCB guidelines with native species/pollution absorbing species.
19. During any construction/plant erection activity, curtaining of site should be carried out to protect nearby areas.
20. For dust suppression, regular sprinkling of water should be undertaken.
21. PP will obtain other necessary clearances/NOC from respective authorities.
22. As proposed, the domestic waste water shall be treated in septic tank and soak pit system whereas industrial waste water shall be treated in ETP/STP with provision of tertiary system. Recycling of treated water shall be ensured to maintain zero discharge conditions.
23. No effluent from the facility shall be discharged outside the premises and Zero discharge shall be maintained. PP should also install Internet Protocol PTZ camera with night vision facility along with minimum OSX zoom and data connectivity must be provided to the UPPCB server for remote operations.
24. Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. The ground water quality monitoring shall be monitored as per the UPPCB norms. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to the Ministry's Regional Office at Bhopal and UPPCB.
25. On line continuous monitoring system shall also be installed to monitor the stack emission and data connectivity must be provided to the UPPCB server for remote operations.
26. The height of the stack shall be not less than 35 mtrs.
27. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
28. Combustion gas analyzer to measure CO<sub>2</sub>, CO and O<sub>2</sub> should be installed.
29. Internal roads will be concerted/asphalted to reduce dust emissions.
30. PP shall ensure that 02 additional vehicle shall be available all the time in addition to the required number of vehicle for collection and transportation of bio medical waste.
31. PP shall ensure that bio medical waste shall be treated completely within 48 hrs from the time of collection. All conditions and guidelines lay down by CPCB and BMW Act, 2016 shall be complied.
32. No hazardous waste should be disposed off in this facility.
33. The PP shall be developed green belt within plant premises with at least 5 meter wide green belt on all sides along the periphery of the project area and along road sides etc. Selection of plant species shall be as per the CPCB guidelines and in consultation with the DFO.

34. All the commitments made in the public hearing shall be implemented by PP.
35. Proper fire fighting arrangements in consultation with the fire department should be provided against fire incident.
36. In case of power failure, stand by D.G. Sets having power generation capacity equivalent to the requirement of power to run the facility shall be installed, so that the facility shall always be operated round the clock even in case of power failure.
37. For avoiding vehicle congestion/traffic jam within facility premises or outside road proper turning and parking space is provided. Also all internal roads shall be made pucca/bituminous top to avoid fugitive emissions.
38. All recommendations and pollution mitigative measures proposed in the EMP shall be binding for the project authorities.
39. Pucca flooring/impervious layer shall be provided in the work areas, chemical/waste oil storage areas and chemical handling areas to minimize soil contamination.
40. Good housekeeping shall be maintained within the facility premises. All pipes, valves and drains shall be leak proof. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly. Floor washing shall be admitted in to the effluent collection system for subsequent treatment and disposal.
41. The storm water drains shall be kept separate and shall remain dry throughout the year except monsoon.
42. CER activity should be proposed for next 10 years in different activities and should be implemented through respective committees.
43. The environmental policy with Environmental Management Cell as per MoEF guideline will be prepared by PP and the with suitably qualified staff for implementation of the stipulated environmental safeguards and for monitoring functions shall be setup under the control of the Chief Executive of the company.
44. As proposed, the green belt development/plantation activities should be completed within the first three years of the project.
45. In case of any, change in scope of work, technology, modernization and enhancement of capacity/built-up area/project area shall again require prior environmental clearance as per EIA Notification, 2006.
46. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
47. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity/built-up area/project area, addition with change in process and or technology and any change in product – mix in proposed mining unit shall require a fresh Environment Clearance.
48. PP shall comply all conditions stipulated in
49. The facilities for collection, segregation, handling, on site storage and processing of solid waste shall be provided and maintained properly. The collected solid waste shall be segregated at site. Biodegradable waste shall be treated in biogas plant and Non Biodegradable/recyclable solid waste shall be sold out to the authorized vendor's recyclers. The inert solid waste shall be sent to concerned collection Center of integrated municipal solid management facility of the area.
50. The project authorities shall strictly comply with the rules and guidelines under Manufacture, Storage and import of Hazardous Chemicals Rules, 1989( as amended) and Hazardous Waste (Management and Handling) Rules, 2016, (as amended) from time to time. Hazardous/Solid Wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
51. E-waste should be disposed off as per rules applicable and with the necessary approval of the UP Pollution control Board.
52. The project proponent will ensure that proper dust control arrangements are made during the construction and proper display system is to be installed at the site to inform the public about the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
53. Consent to establishment/operate shall be obtained from UPPCB.
54. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less than 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
55. A 2% of the total project cost Corporate Environmental Responsibility (CER) plan along with budgetary

provision shall be prepared phase wise and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted alongwith photographs. No parking shall be allowed outside the project boundary.

56. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
57. Any hazardous waste generated during construction/operation phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.
58. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
59. Bio medical waste management shall be followed as per The Bio-Medical Waste (Management and Handling) Rules, 2016. Special attention to be given for Mercury waste management and disposal. Authorization certificate is to be obtained from Pollution Board and you cannot hold bio medical waste more than 24 hours.
60. Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.
61. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
62. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
63. NOC from Ground Water Board is to be obtained for drilling of tube well for use of Water Supply, if any.
64. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.

**6. Proposed Development of Shri Kashi Vishwanath Dham, Manikarnika Ghat and its Beautification at Varanasi, U.P. Shri Vishal Singh, CEO. File No. 5645/Proposal No. SIA/UP/MIS/ 150760/2020**

**RESOLUTION AGAINST AGENDA NO-06**

The minutes of the above project was separately issued by SEAC on 20/05/2020 and send to SEIAA for necessary action.

**7. Common Biomedical Waste Treatment facility (CBWTF) at Khata No.-04, Arazi o.- 40,37,19/2, Vill.-Sonephoor, Chandauli., M/s Environment Welfare Society. File No. 5485/Proposal No. SIA/UP/MIS/50649/2020**

**RESOLUTION AGAINST AGENDA NO-07**

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19). The committee discussed the matter and directed the project proponent to submit following information:

1. Feasibility/need of bio medical waste in the proposed site.
2. NOC from CMO regarding establishment of Common Biomedical Waste Treatment Facility.
3. Site status report from RO, UPPCB.

The matter shall be discussed after submission of online information on prescribed portal.

**16. Soil Mining at Gata no. 408, 491, 546, 547, 548, 634, 635 & 638, Village-Bakkas, Tehsil-Mohanlalganj, District-Lucknow, U.P., (Leased Area: 1.911 Ha) M/s Seema Enterprises. File No. 5615/Proposal No. SIA/UP/MIN/ 149387/2020**

As per the provision laid down in EIA Notification 2006 (as amended thereof) read along with notification S.O. 1224(E) dated 28.03.2020 issued by MoEF&CC GOI and also order issued by Environment, forest & climate change section -7, Government of UP Lucknow vide no. 446/81-7-2020-39(parya)/2014 TC-1 dated 01.05.2020 regarding the proposals which do not require environment clearance. Under the point no. 6 of notification dated 28.03.2020, it has been elaborated that, "Extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines, etc." has been exempted from seeking environment clearance. Hence, the said proposal no. SIA/UP/MIN/149387/2020 has been exempted from seeking environment clearance provided that all the norms laid down in the aforesaid notifications

(Dr. Virendra Misra)  
Member

(Dr. Pramod Kumar Mishra)  
Member

(Dr. Ranjeet Kumar Dalela)  
Member

(Shri Meraj Uddin)  
Member

(Dr. Ajoy Mandal)  
Member

(Shri Rajiv Kumar)  
Member

(Prof. S.K. Upadhyay)  
Member

(Dr. Sarita Sinha)  
Member

(Dr. (Prof.) S. N. Singh)  
Chairman

↓  
TRUE COPY

# State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Vijay Yadav,  
M/s Sushila Bio Medical Waste Plant,  
Director,  
Himgiri colony, Kanth Road,  
Moradabad, U.P.

Ref. No. 153/Parya/SEIAA/4650/2018

Date: 30 June, 2020

**Sub: Environmental Clearance for Proposed Bio Medical Waste Plant at Gata No.-295MI, Village-FathepurVishnoi, Moradabad, U.P., M/s Sushila Bio Medical Waste Plant.**

Dear Sir,

Please refer to your application/letters 29-01-2019, 26-04-2019, 22-09-2019, 02-03-2020 & 18-05-2020 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 20-05-2020 and SEIAA in its meeting dated 09-05-2020.

A presentation was made by the project proponent through video/tele-conferencing/ email in view of the Corona Virus Disease (Covid-19) along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Bio Medical Waste Plant at Gata No.-295MI, Village-FathepurVishnoi, Moradabad, U.P., M/s Sushila Bio Medical Waste Plant.
2. Terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 110/Parya/SEAC/4650/2018, dated 13/06/2019.
3. Public hearing was conducted on 21/012/2019 at the project site. EIA report submitted by the project proponent on 02/03/2020.
4. Machinery details like incinerator of 300kg/hr with ventury scrubber system, autoclave of 1500ltr/hr, shredder of 200kg/hr, ETP of 10 KLD.
5. Salient features of the project:

Particulars	Details
Name of the company	M/s Sushila Bio Medical Waste Plant
ToR issued	110/Parya/SEAC/4650/2018 Date 13.06.2019
Public Hearing was conducted on	21.12.2019
Final EIA Submitted	SIA/UP/MIS/30923/2019 date 02.03.2020
Location of Industry	Gata No. 295 MI, Fathepur Vishnoi, Moradabad, Uttar Pradesh
S.No. In the schedule	7 (da): Common Bio-medical Waste Treatment Facility
Landuse	The land has been converted from agricultural to non-agricultural use.
Proposed plant capacity	300 Kg/hr
Geo-Coordinates	28°53'31.9" N 78°39'35.5"E
Reference Letter	UPPCB letter No. 817/B-4/General date 25.04.2019
Total Plot Area (sq m)	2820 m <sup>2</sup>
Built up area (sq m)	876 m <sup>2</sup> approx
Total Project Cost	Rs. 350 Lac Approx
Project Proponent	Name: Mr. VijayYadav S/o Sh. Devendra kumarYadav Designation: Authorized Signatory Address: H.No. D-60/1, Himgiri Colony, Kanth Road, Moradabad-



	244001 Mobile No.:09012140000 E-mail:Vijayyadav7000@gmail.com
Source of water supply	Borewell (CGWB permission shall be taken)
Water Requirement	12 KLD
waste water generation	5.6 KLD will be treated in ETP
Power requirement	65 KVA from UPPCL and in case of power failure, Diesel based Power generator set of same capacity will be used.
Man Power	Total 65 persons are hired for plant operations including officers, skilled and unskilled workers.

6. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 24-10-2019 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 19-03-2020 & 04-06-2020 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

**General Conditions:**

1. PP will take prior permission of UPPCB for establishing CBWTF at the site in reference to revised guidelines of CPCB-2016 for CBWTF before installation.
2. PP must ensure before starting operation to resolve all issues raised in the public hearing as per the revised guidelines issued by the CPCB on 21/12/2016 (revised guidelines for common bio medical waste treatment and disposal facilities-chapter-6B). According to the guidelines, UPPCB should resolve the complaints from the public received during the public hearing. If they are not able to resolve the issues then the matter is referred to CPCB for final decision.
3. Guidelines of CPCB/UPPCB for Bio-Medical Waste Common Hazardous Wastes Incinerators shall be followed.
4. All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.
5. PP should carryout periodical air quality monitoring in and around the site including VOC, HC.
6. PP shall ensure to conduct quarterly health check up of workers working in the plant.
7. PP will construct garland drain of appropriate size and settling tank with stone pitching all around the plant premises.
8. PP should develop 8 m green belt all along the periphery of the species that are significant and used for the pollution abatement.
9. Incineration plants shall be operated (combustion chambers) with such temperance, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
10. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 2000 (as amended) including the section 129 to 137 of Central Motor Vehicle Rules, 1989.
11. The proponent should ensure that the project fulfills all the provisions of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 (as amended) including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration - 2005, issued by CPCB.
12. Ecosorb (organic and biodegradable chemical) and alumina will be used around. Odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.
13. The entire area should be covered with 03 meters MS sheets and due care should be taken for noise and vibration control during demolition work.
14. Provisions shall be made for the housing of construction/plant erection labor within the site with all necessary infrastructure and facilities such as mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after completion of the period.
15. Monitoring of the stack gaseous emissions (under optimum capacity of the incinerator) will be done once in three months through a laboratory approved under the EPA, 1986/NABL and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring will be done once in a year.
16. Ventury scrubber with mist eliminator, beg filter, multicyclone and dust collector shall be provided as air pollution control equipment.
17. Magnetic flow meters shall be provided at the inlet/outlet of water supply point and records for the same shall be maintained and submitted to UPPCB regularly.
18. The PP should comply with the provisions made in Hazardous Waste (Management, Handling & Trans-

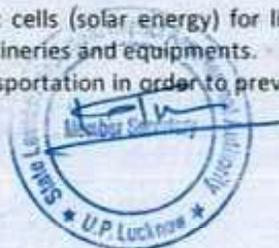


boundary Movement) Rules, 2016 and Bio-Medical Waste (Management and Handling) Rules, 2016 (as amended).

19. Dedicated parking facility for unloading of materials/wastes shall be provided in the facility premises. PP shall develop and implement good traffic management system for their incoming and outgoing vehicles to avoid congestion on the public road.
20. The overall noise level in and around the facility area and D.G. set shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act, 1986 & Rules.

**Specific Conditions:**

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The unit shall strictly comply with the CPCB guidelines for setting up the Common Bio-Medical Waste Treatment Facility (CBWTF).
3. Proponent shall strictly comply the design criteria for incinerator, autoclave, shedder and all other requirements including bar-coding etc. as per the CPCB guidelines.
4. The unit shall strictly ensure mercury waste management at health care facility as per the CPCB guidelines.
5. The unit shall establish Standard Operating Procedure for waste collection, handling transportation, treatment and disposal as per Biomedical Waste Management Rules 2016.
6. Zero Liquid Discharge (ZLD) status shall be maintained all the time.
7. The project proponent shall comply with the Environmental standards notified by MoEF&CC for incinerators along with the technology/guidelines.
8. The project proponent shall submit the schedule for training of various categories of employee involved in Bio-medical waste management at various levels of Bio-medical waste handling and treatment at Bio-Medical treatment facility within next 3 months to SEIAA U.P.
9. Authorization from UPPCB under Bio-medical waste (Management and Handling) rule, 2016 shall be obtained.
10. The unit shall develop 33% of plot area as a green belt within premises as per the CPCB guidelines.
11. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
12. If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source.
13. Term card and symbols of hazardous are to be posted on the transport vehicles.
14. ESH unit is to be established.
15. PP should install adequate ETP for treatment and disposal of effluent and Zero discharge should be maintained.
16. Process effluent any waste water should not be allowed to mix with storm water.
17. No landfill site is allowed within the CBWTF site.
18. PP will ensure to use only non-chlorinated bags for handling and storing bio medical waste. In any case, PP is not allowed to use poly and plastic bags.
19. Incinerator should be property interlocked with venture scrubber to control air pollution.
20. Incinerated ash and ETP sludge shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the UPSEIAA prior to commencement.
21. Color coding for handling waste be strictly followed as per BMW Rules 2016.
22. PP will install continuous online monitoring system to monitor the emissions from the stack. Periodical air quality monitoring in and around the site shall be carried out. The parameters shall include Dioxin and furan.
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36. Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. The ground water quality monitoring shall be monitored as per the UPPCB norms. Sampling and trend analysis monitoring must be made on monthly basis and report submitted to the Ministry's Regional Office at Bhopal and UPPCB.
37. On line continuous monitoring system shall also be installed to monitor the stack emission and data connectivity must be provided to the UPPCB server for remote operations.
38. The height of the stack shall be not less than 35 mtrs.
39. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
40. Combustion gas analyzer to measure CO<sub>2</sub>, CO and O<sub>2</sub> should be installed.
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46. All the commitments made in the public hearing shall be implemented by PP.
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50. All recommendations and pollution mitigative measures proposed in the EMP shall be binding for the project authorities.
51. Pucca flooring/impervious layer shall be provided in the work areas, chemical/waste oil storage areas and chemical handling areas to minimize soil contamination.
52. Good housekeeping shall be maintained within the facility premises. All pipes, valves and drains shall be leak proof. Leakages from the pipes, pumps, shall be minimal and if occurs, shall be arrested promptly. Floor washing shall be admitted in to the effluent collection system for subsequent treatment and disposal.
53. The storm water drains shall be kept separate and shall remain dry throughout the year except monsoon.
54. CER activity should be proposed for next 10 years in different activities and should be implemented through respective committees.
55. The environmental policy with Environmental Management Cell as per MoEF guideline will be prepared by PP and the with suitably qualified staff for implementation of the stipulated environmental safeguards and for monitoring functions shall be setup under the control of the Chief Executive of the company.
56. As proposed, the green belt development/plantation activities should be completed within the first three years of the project.



57. In case of any, change in scope of work, technology, modernization and enhancement of capacity/built-up area/project area shall again require prior environmental clearance as per EIA Notification, 2006.
58. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIAA.
59. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernization in the project, entailing capacity/built-up area/project area, addition with change in process and or technology and any change in product – mix in proposed mining unit shall require a fresh Environment Clearance.
60. PP shall comply all conditions stipulated in
61. The facilities for collection, segregation, handling, on site storage and processing of solid waste shall be provided and maintained properly. The collected solid waste shall be segregated at site. Biodegradable waste shall be treated in biogas plant and Non Biodegradable/recyclable solid waste shall be sold out to the authorized vendor's recyclers. The inert solid waste shall be sent to concerned collection Center of integrated municipal solid management facility of the area.
62. The project authorities shall strictly comply with the rules and guidelines under Manufacture, Storage and import of Hazardous Chemicals Rules, 1989( as amended) and Hazardous Waste (Management and Handling) Rules, 2016, (as amended) from time to time. Hazardous/Solid Wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
63. E-waste should be disposed off as per rules applicable and with the necessary approval of the UP Pollution control Board.
64. The project proponent will ensure that proper dust control arrangements are made during the construction and proper display system is to be installed at the site to inform the public about the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
65. Consent to establishment/operate shall be obtained from UPPCB.
66. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less than 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
67. A 2% of the total project cost Corporate Environmental Responsibility (CER) plan along with budgetary provision shall be prepared phase wise and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted alongwith photographs. No parking shall be allowed outside the project boundary.
68. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
69. Any hazardous waste generated during construction/operation phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.
70. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
71. Bio medical waste management shall be followed as per The Bio-Medical Waste (Management and Handling) Rules, 2016. Special attention to be given for Mercury waste management and disposal. Authorization certificate is to be obtained from Pollution Board and you cannot hold bio medical waste more than 24 hours.
72. Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.
73. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
74. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
75. NOC from Ground Water Board is to be obtained for drilling of tube well for use of Water Supply, if any.
76. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.



Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Moradabad. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)  
Member Secretary, SEIAA

No...../Parya/SEAC/4650/2019 Dated: As above

**Copy with enclosure for Information and necessary action to:**

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate Moradabad.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA



14:14 4G



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upocmms.nic.in



Date Time: 27-09-2020 09:27

Clarification Description:

The project is issued Environment Clearance vide letter dated 30-06-2020 by SEIAA. In the report sent by RO, Moradabad it is mentioned that at 150 meter in South West direction there is a school. No such detail is recorded in the Public Hearing of the project. Kindly examine and clarify as to how such detail was not included in the public hearing minutes. Please sent comments within 03 days. pl reply on above

Notes:

Upload Document

Choose File No file chosen  
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**SUSHILA BIO MEDICAL WASTE PLANT**

Village Fathepur Vishnoi, Dehli - Haridwar Bypass, Moradabad, UP- 244001

Ref No. ....

Date...01-10-2020.....

सेवा में,

ANNEXURE/19

क्षेत्रीय अधिकारी,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
मुरादाबाद।

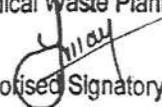
महोदय,

आपको सादर अवगत कराना है कि प्रार्थी द्वारा जनपद मुरादाबाद की तहसील कांठ के ग्राम फतेहपुर विशनोई के गाटा सं०- 295 मी० पर सुशीला बाँयो मेडिकल वेस्ट प्लांट के नाम से बायो मेडिकल वेस्ट निस्तारण हेतु प्लांट लगाया जाना प्रस्तावित है।

उक्त के सन्दर्भ में महोदय आपको अवगत कराना है कि प्रार्थी को दिनांक 13.06.2019 को स्टेट लेवल इन्वायरमेण्ट इम्पेक्ट एसेसमेण्ट अथॉर्टी, लखनऊ उ०प्र० द्वारा TOR जारी किया गया था इसी के क्रम में ड्राफ्ट ई०आई०ए० की रिपोर्ट क्षेत्रीय प्रदूषण अधिकारी मुरादाबाद व मुख्य कार्यालय उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ में प्रेषित की गई थी तदपश्चात् दिनांक 16.11.2019 को दैनिक समाचार पत्र अमर उजाला व हिन्दुस्तान टाइम्स में पर्यावरणीय क्लीयरेंस हेतु लोक सुनवाई किये जाने के लिए विज्ञापित/सूचना प्रकाशित कराई गई थी। जिसमें स्पष्ट रूप से लिखा गया था कि यदि उक्त परियोजना के सम्बन्ध में किसी भी जनमानस को कोई आपत्ति/सुझाव देने हो तो वह विज्ञापित में वर्णित कार्यालय में अपनी आपत्ति व सुझाव विज्ञापित प्रकाशन दिनांक 16.11.2019 से 19.12.2019 तक दे सकता है तथा दिनांक 21.12.2019 को परियोजना स्थल पर समय अपराहन 1:00 बजे उपस्थित होकर अथवा लिखित में उक्त परियोजना से सम्बन्धित आपत्ति व सुझाव दे सकता है, परन्तु लोक सुनवाई से पूर्व 20.12.2019 तक कोई भी आपत्ति किसी क्षेत्रवासी/ग्रामवासी व अन्य किसी संस्था/अधिष्ठान के द्वारा विज्ञापित में वर्णित किसी भी कार्यालय में आपत्ति प्रस्तुत नहीं हुई थी।

उक्त लोक सुनवाई के क्रम में आपको यह भी अवगत कराना है कि दिनांक 21.12.2019 समय अपराहन 1:00 बजे जिलाधिकारी मुरादाबाद द्वारा लोक सुनवाई हेतु गठित कमेटी की अध्यक्षता कर रहे अपर जिलाधिकारी प्रशासन मुरादाबाद द्वारा लोक सुनवाई की प्रक्रिया निर्धारित समय अपराहन 1:00 बजे अपने सामने आरम्भ करायी गई जिसमें उ०प्र० प्रदूषण नियंत्रण बोर्ड मुरादाबाद के क्षेत्रीय अधिकारी व अन्य प्रदूषण नियंत्रण बोर्ड के अधिकारी परियोजना स्थल पर मौजूद थे जिनके समक्ष लोक सुनवाई की प्रक्रिया आरम्भ की गई इस दौरान काफी अधिक संख्या में क्षेत्रवासी मौके पर मौजूद थे जिनको हमारे पर्यावरणीय सलाहकार द्वारा मार्क व लाउड स्पीकर के माध्यम से परियोजना के बारे में विस्तार पूर्वक बताया गया। परियोजना के बारे में जनमानस ने विस्तार पूर्वक सुनने के बाद अपने सबाल-जवाब भी करे, परन्तु किसी भी जनमानस/संस्था/अधिष्ठान द्वारा किसी भी

For Sushila Bio Medical Waste Plant 1

  
 Authorised Signatory

**SUSHILA BIO MEDICAL WASTE PLANT**

Village-Fathepur Vishnoi, Dehli - Haridwar Bypass, Moradabad, UP- 244001

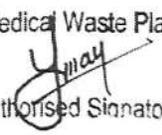
Ref No. ....

Date.....01-10-2020

प्रकार की कोई आपत्ति प्रस्तुत नहीं की गई। लोक सुनवाई के दौरान माईक व लाउड स्पीकर से हो रहे वार्तालाप व सवाल-जबाब का प्रदूषण नियंत्रण बोर्ड मुरादाबाद द्वारा फोटोग्राफ व विडियोग्राफी भी करायी गई थी जिसमें स्पष्ट तौर पर देखा जा सकता है कि किसी भी जनमानस/संस्था/अधिष्ठान द्वारा कोई किसी भी प्रकार की आपत्ति परियोजना/परियोजना स्थल के लिए व्यक्त/प्रस्तुत नहीं की गई थी। लोक सुनवाई के समापन से पूर्व -अपर जिलाधिकारी प्रशासन (अध्यक्ष) महोदय द्वारा मौके पर मौजूद जनमानस से यह आह्वान भी किया गया कि किसी व्यक्ति को उक्त परियोजना से सम्बन्धित किसी भी प्रकार की कोई आपत्ति हो तो वह अपनी आपत्ति अभी भी प्रस्तुत कर सकता है, परन्तु किसी भी प्रकार की कोई आपत्ति क्षेत्रवासी/ग्रामवासी/संस्था/अधिष्ठान द्वारा नहीं दी गई थी।

इसी के साथ आपको यह भी अवगत कराना है कि उक्त परियोजना स्थल की लोक सुनवाई से पूर्व-अपर निदेशक चिकित्सा स्वास्थ्य एवं परिवार कल्याण मुरादाबाद मण्डल मुरादाबाद द्वारा भी दिनांक 07.11.2019 को प्लांट प्रस्तावित स्थल पर मुरादाबाद में लगाये जाने हेतु पत्र भी निर्गत किया गया था (प्रतिलिपि संलग्न) तथा क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड मुरादाबाद द्वारा भी 25.04.2019 को प्लांट लगाये जाने हेतु पत्र निर्गत किया गया था (प्रतिलिपि संलग्न), जिसके पश्चात् आवश्यक कार्यवाही व लोक सुनवाई की प्रक्रिया पूर्ण होने पर प्रार्थी को दिनांक 30.06.2020 को स्टेट लेवल इन्वायरमेंट इम्पेक्ट एसेसमेंट अथॉर्टी, लखनऊ उ०प्र० द्वारा पर्यावरणीय क्लीयरेंस निर्गत किया गया है।

महोदय आपके द्वारा यह अवगत कराया गया है कि परियोजना स्थल के प्रस्तावित इन्सिनेटर स्थल से लगभग 150 मीटर की दूरी पर एक स्कूल है जिसके कम में आपको अवगत कराना चाहूँगा कि जो स्कूल आपके द्वारा दर्शाया गया है उसके कम में मुझे कुछ ऐसी जानकारी प्राप्त हुई है कि वह शिक्षा बोर्ड से मान्यता प्राप्त नहीं है इस सन्दर्भ में जिला विद्यालय निरीक्षक मुरादाबाद द्वारा आर०टी०आई० के माध्यम से सूचना प्राप्त करी गई है(प्रतिलिपि संलग्न), जो इस पत्र के साथ संलग्न है तथा इसी के साथ आपको यह भी अवगत कराना है कि प्रस्तावित परियोजना स्थल के इन्सिनेटर स्थल से 150 मीटर की दूरी पर जो स्कूल बताया गया है वह दक्षिण-पश्चिम दिशा में है जो अपवर्ड डायरेक्शन में है जबकि हवा चलने की दिशा सामान्यतः पश्चिम से पूर्व की ओर होती है। अतः अपवर्ड डायरेक्शन होने के कारण हमारी परियोजना से कोई पर्यावरणीय प्रतिकूल प्रभाव स्कूल व आस-पास के वातावरण पर नहीं पड़ेगा तथा इसी के साथ आपको यह भी अवगत कराना चाहूँगा कि हमारे द्वारा प्रस्तावित इन्सिनेटर की चिमनी की उँचाई 30 मीटर अपनी ओर से प्रस्ताव में दी गई थी, परन्तु वायु प्रदूषण का प्रतिकूल प्रभाव नगण्य रहे इस हेतु पर्यावरणीय

For Sushila Bio Medical Waste Plant<sup>2</sup>

 Authorised Signatory

**SUSHILA BIO MEDICAL WASTE PLANT**

Village Fathepur Vishnoi, Dehli - Haridwar Bypass, Moradabad, UP- 244001

Ref No. ....

Date.....01-10-2020.....

क्लीयरेन्स (कोसं0-38) में चिमनी की उँचाई 30 मीटर से 35 मीटर कर दी गई है इसी के साथ प्रदूषण नियंत्रण हेतु इन्सिनेटर के साथ वेंचुरी स्कबर व ऑनलाइन फ्लू गैस मॉनिटरिंग सिस्टम लगाया जाना भी प्रस्तावित है फिर भी महोदय पर्यावरण संरक्षण के प्रति हम अपनी जिम्मेदारी समझते हैं तथा उसका पूर्णतः पालन करेंगे ताकि हमारी परियोजना से आस-पड़ोस के वातावरण पर कोई प्रतिकूल प्रभाव न पड़े।

अतः महोदय आपसे विन्नम अनुरोध है कि उक्त परियोजना इस वैश्विक महामारी के समय अत्यन्त आवश्यक परियोजनाओं में से है जिसके कम में अपर निदेशक, चिकित्सा स्वास्थ्य एवं परिवार कल्याण, मुरादाबाद मण्डल, मुरादाबाद के द्वारा बायो मेडिकल वेस्ट प्लांट यथाशीघ्र स्थापित एवं संचालन करने हेतु अनुरोध किया गया है(प्रतिलिपि संलग्न) , अतः उक्त परियोजना को अतिशीघ्र स्थापना करने हेतु अनापत्ति प्रमाण पत्र जारी कराने का कष्ट करें।

संलग्न 6 पेज

For Sushila Bio Medical Waste Plant

Authorized Signatory

  
 क्षेत्रीय पर्यावरण बोर्ड  
 उ.प्र. प्रदूषण नियंत्रण बोर्ड  
 1-A/MS1 अखिल विज्ञान कालोनी  
 बुद्ध विहार, मुल्तानपुर

TRUE COPY



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

ANNEXURE R/10

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :15/09/2020 To 15/09/2025

Ref No. - 101355/UPPCB/Moradabad(UPPCBRO)/CTE/MORADABAD/2020

Dated:- 24/10/2020

To ,

Shri VIJAY YADAV  
M/s SUSHILA BIO MEDICAL WASTE PLANT  
Gata No 295 Mi, Fathepur Vishnoi, Moradabad, Uttar Pradesh,MORADABAD,244001  
MORADABAD

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 9295832 dated - 20/08/2020. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : 28°53'31.9" N 78°39'35.5"E

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Bio Medical Waste	Metric Tonnes/Day	15

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Incinerator	180
Shredder	120
Autoclave	200

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Nil	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell - For Drinking/Domestic/ Green Belt	5.0
Other	For Process Water - Treated Sewage Water from STP of Nagar Nigam Moradabad	4.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
Others(Plantation)	3.0
Process	7.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	.20	DG Operation

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 15/09/2025 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

**Specific Conditions:**

1. This Consent to Establish is valid for setting up of Common Bio Medical Waste Treatment Facility (CBWTF) at Gata No. 295mi, Village Fathepur, Vishnoi, Moradabad with Geo-Coordinates as 28°53'31.9" N 78°39'35.5"E.
2. The capacity of the CBWTF is 15 TPD Bio Medical Waste Treatment. The CBWTF shall have Incinerator 300 kg per hour capacity, Autoclave 1500 litre per hour, Shredder 200 kg per hour.
3. Unit shall comply with the conditions imposed in the Environmental Clearance issued by State Level Environment Impact Assessment Authority, Uttar Pradesh vide letter no. 153/Parya/SEIAA/4650/2018 dated 30-06-2020.
4. Unit shall install ETP of 10 KLD capacity for the treatment of 5.6 KLD effluent and treated water shall be reused in process to achieve zero liquid discharge outside the premises.
5. No effluent is allowed to discharge outside the premises.
6. The water requirement of the unit is 12 KLD out of which the unit shall take 07 KLD from the treated effluent of STP at Moradabad.
7. Unit shall obtain NOC from CGWA for 5 KLD ground water abstraction which shall be used in domestic purpose and green belt area and shall not be used in industrial process. Unit shall comply with the Rule 10/11 of Ground Water (Management and Regulation) Act, 2019 and obtain registration from State Ground Water Board.
8. Unit shall install electromagnetic flow meter at the borewell and ground water abstraction shall not be more than 5 KLD.
9. Unit shall install web camera at the ETP and online effluent monitoring system at the outlet of ETP and ensure the connectivity with the server of CPCB and UPPCB.
10. Unit shall provide port hole, ladder for emission monitoring and also install online emission monitoring system at the stack of incinerator and also ensure the connectivity with the server of CPCB and UPPCB.
11. Unit shall install acoustic enclosure and stack height of 1.6 meter from the roof of nearest building in DG set of 65 KVA.
12. Unit shall comply with the provisions of Rule 5 of Bio Medical Waste Management Rules 2016.
13. Unit shall obtain prior Consent to Operate under Water Act, 1974 and Air Act, 1981 and Authorization under Bio-Medical Waste Rules, 2016 prior to commissioning of the Plant.
14. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended, Air (Prevention and Control of Pollution) Act 1981 amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi and Hon'ble Courts in OA no. 200/2014 MC Mehta vs Union of India and others.
15. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986, viz. 75 dBA(day time) and 70 dBA(night time)
16. Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
17. Unit shall ensure compliance of Guidelines for Common Bio-Medical Waste Treatment and Disposal Facilities of CPCB.
18. Unit shall dispose plastic/glass generated from auto clave and microwave process through authorized recycler.
19. Unit shall submit the bank guarantee of Rs 7,40,000/ (Rs Seven Lakh Forty Thousand Only) for the compliance of above conditions within 15 days from the date of issue of this order, failing which this order shall be deemed invalid.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 24/11/2020 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Amit Chandra**  
Chief Environment Officer

Dated:- 24/10/2020

Copy To -

Regional Officer Moradabad to ensure the compliance of the conditions imposed in the consent order.

**Amit Chandra**

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**Factual Report M/s Sushila BioMedical Waste Plant, Gata No. 295 Mi, Fathepur Vishnoi, Moradabad, Uttar Pradesh in the matter of O.A. No. 273/2000 Rakesh Kumar & Anr vs. Union of India and Ors.**

ANNEXURE R/II

- 1- M/s Sushila BioMedical Waste Plant has proposed to set up Common Bio-Medical Waste Treatment Facility at Gata No. 295 Mi, Vill- Fathepur Vishnoi, Moradabad with Geo-Coordinates as 28°53'31.9"N 78°39'35.5"E.
- 2- The proposed Common Bio-Medical Waste Treatment Facility involves setting up of Incinerator of 300 kg/hour, Autoclave 1500 litre / hour, Shredder 200 kg/hour for the treatment and disposal of Bio-Medical Waste. The capacity of the facility is 15 Ton/day of Bio-Medical Waste.
- 3- The Public Consultation for Environment Clearance under the provisions of EIA Notification No. SO1533(E) dated 14-09-2006 as amended was conducted on 21-12-2019 under the Chairmanship of Additional District Magistrate (Administration) Moradabad. The Public Notice inviting the objections and comments of the Public was published in news papers as per the provisions of the notification. The proceedings of the Public Consultation along with the queries raised by the participants were duly recorded in the minutes of Public Consultation. The minutes of Public Consultation were forwarded to State Level EIA Authority by UPPCB vide its letter dated 09-01-2020.
- 4- The said facility has been issued Environmental Clearance vide letter dated 30-06-2020 of the State Level Environment Impact Assessment Authority, Uttar Pradesh and Consent to Establish under the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended and Air (Prevention and Control of Pollution) Act, 1981 as amended has been issued by U.P. Pollution Control Board vide its letter dated 24-10-2020.
- 5- The details of proposed site are as follows : In the South West direction at 150 meter there is school. District School Invigilator Moradabad vide letter dated 29-09-2020 has confirmed that the school M/s S.D. International School is not recognised by Board of High School and Intermediate Education Uttar Pradesh.  
Further, nearest abadi village Fatehpur Vishnoi is at a distance of 400 Meters in North direction and Village Jawri is at a distance of 1.30 K.M. in East direction. The Hakimpur Agwanpur Road is at a distance of 400 Meters in South direction.



- 6- Central Pollution Control Board has published Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities as per the provisions of Bio-medical Waste Management Rules, 2016. In the guidelines published by CPCB procedure for establishment of CBWTF and the methodologies for treatment and disposal of Bio-medical waste is defined however, siting criteria for CBWTF is not defined in the guidelines of CPCB.
- 7- The proposed Common Bio-Medical Waste Treatment Facility at Gata No. 295 Mi, Vill-Fathepur Vishnoi, Moradabad with Geo-Coordinates as 28°53'31.9"N 78°39'35.5"E shall be provided with Incinerator having primary and secondary chamber as per the norms laid down in the Bio-Medical Waste Management Rules, 2016. The Incinerator shall be provided with Quencher System, Venturi Scrubber, Packed Bed Scrubber, Activated Carbon System and Mist Eliminator for control of emissions. Stack of 30 Meters. The facility shall be provided with , Autoclave, Shredder for Bio-Medical Waste Treatment Facility. The facility shall also be provided with Effluent Treatment Plant comprising of Collection Tank, Oil & Grease Trap, Chemical Dosing cum mixing tank, Coagulation Chamber, Primary Settling Tank, Biological Treatment Process, Secondary Settling Tank, Pressure Filter and pH Correction Tank. The treated effluent shall be utilized for irrigation thus achieving Zero Liquid Discharge into any surface water. Unit shall also install Online Emission Monitoring System with connectivity with the server of CPCB/UPPCB for Real Time Monitoring of the Emission Quality.

The Common Bio-Medical Waste Treatment Facility proposed at Gata No. 295 Mi, Vill-Fathepur Vishnoi, Moradabad shall install all necessary Water & Air Pollution Control Systems in order to ensure that the discharge of treated effluent and emissions shall be as per the prescribed norms.



TRUE COPY

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

**Show-cause Notice**

To,

Shri Vijay Yadav,  
Director,  
M/s Sushila Biomedical Waste Plant,  
Himgiri Colony, Kanth Road,  
Moradabad, U.P. 244001

Ref:.....03...../Parya/SEIAA/4650/2018

Dated: 06 April, 2021

**विषय:** पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 2006 (यथा संशोधित) के अंतर्गत परियोजना प्रस्ताव “Bio Medical Waste Plant at Gata No.-295Mi, Village-Fathepur Vishnoi, Moradabad, U.P., M/s Sushila Bio Medical Waste Plant” के संबंध में राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० द्वारा निर्गत पर्यावरण अनापत्ति दिनांक 30-06-2020 के प्राविधानों के उल्लंघन के संबंध में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत कारण-बताओ नोटिस।

महोदय,

आप द्वारा प्रस्तुत परियोजना प्रस्ताव “Bio Medical Waste Plant at Gata No.-295Mi, Village-Fathepur Vishnoi, Moradabad, U.P., M/s Sushila Bio Medical Waste Plant” दिनांक 29-01-2019 के संबंध में राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० द्वारा ई०आई०ए० अधिसूचना, 2006 (यथा संशोधित) के क्रम में प्राधिकरण के पत्रांक 153/पर्या/एस०ई०आई०ए०/4650/2018, दिनांक 30-06-2020 द्वारा कतिपय प्रतिबन्धों के अधीन पर्यावरण अनापत्ति निर्गत की गयी थी।

1- राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० द्वारा निर्गत पर्यावरण अनापत्ति दिनांक 30-06-2020 पर मा० राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में ओ०ए० संख्या-273/2020 Rakesh Kumar & Anr. Vs. Union of India & Ors योजित की गई है, जिस पर मा० न्यायाधिकरण द्वारा दिनांक 02-12-2020 में निम्नवत् आदेश पारित किये गये हैं:-

1. *Grievance in this application is that Environmental Clearance granted to M/s Sushila Bio Medical Waste Plant at Gata No. 295 Min. at Village Fatehpur Vishnoi, District Moradabad, UP is contrary to the siting guidelines. The unit is close to the habitation and a school. The SEIAA made recommendations without Environment Impact Assessment and appraisal by the SEAC.*

2. *In view of above, let the SEIAA, UP file its response after verifying the facts and take remedial action, following due process of law.*
3. *A factual and action taken report may be furnished to this Tribunal within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
4. *List for further consideration on 17.02.2021.*

2- मा० एन०जी०टी०, नई दिल्ली द्वारा पारित आदेश दिनांक 02-12-2020 के क्रम में राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० (एस०ई०आई०ए०ए०) व राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र० (एस०ई०ए०सी०) की संयुक्त बैठक दिनांक 09-02-2021 में विचार-विमर्श करते हुए निम्नवत् निर्णय लिया गया:-

“The joint committee decided to seek factual report from UP Pollution Control Board verifying the distance of existing habitation and school from Bio Medical Waste Plant within a week in pursuance of aforesaid Hon’ble NGT order dated 02/12/2020.

The above matters were discussed and mutually decided by joint committee of SEIAA & SEAC.”

3- एस०ई०आई०ए०ए० व एस०ई०ए०सी०, उ०प्र० की संयुक्त बैठक दिनांक 09-02-2021 में लिये गये निर्णय के क्रम में पर्यावरण निदेशालय के पत्रांक 829/पर्या/सामान्य-एसईआईए/2020, दिनांक 15-02-2021 द्वारा सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ से प्रकरण पर factual report उपलब्ध कराये जाने का अनुरोध किया गया।

4- मुख्य पर्यावरण अधिकारी, वृत्त-7, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा पत्रांक जी 35208/सी-7/एस०ओ०सी०-696/2021, दिनांक 17-03-2021 के माध्यम से प्रकरण पर factual report उपलब्ध करायी गयी, जिस पर एस०ई०आई०ए०ए० व एस०ई०ए०सी०, उ०प्र० की संयुक्त बैठक दिनांक 22-03-2021 में विचार-विमर्श करते हुए निम्नवत् निर्णय लिया गया:-

“The joint committee in its meeting dated 22/03/2021 observed that the Chief Environment Officer, UPPCB, Circle-7 vide letter no. G35208/C-7/NOC-696/2021, dated 17/03/2021 (Annexure-1) has submitted his factual report. The content of this report has certain facts which are contrary to the facts mentioned in the project proposal submitted for grant of Environmental Clearance by the project proponent. Moreover, the project proponent in his application has concealed certain facts regarding the distance of school (150 meter), environmental sensitive area etc., which is an important aspect to be considered while issuing the Environmental Clearance.

In view of the above, the joint committee decided to issue a show cause notice under section 5 of Environment (Protection) Act, 1986 (as amended) to the project proponent for explaining the facts. The joint committee also decided to keep the Environmental Clearance in abeyance till

final decision. The project proponent has to submit the reply within 15 days after receipt of show cause notice, failing which the Environmental Clearance will be revoked.”

5- पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 2006 के पैरा 8 (VI) में यह स्पष्ट प्राविधान किया गया है कि:

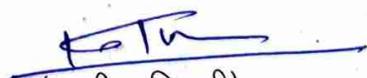
“Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis.”

अतः पर्यावरण संरक्षण अधिनियम, 1986 की धारा-5 के अंतर्गत प्रदत्त शक्तियों के अधीन “Bio Medical Waste Plant at Gata No.-295Mi, Village-FathepurVishnoi, Moradabad, U.P., M/s Sushila Bio Medical Waste Plant” के परियोजना प्रस्तावक को निम्न निर्देश दिये जाने हेतु कारण बताओ नोटिस तत्काल प्रभाव से जारी किये जाते हैं:-

1. यह कि क्यो न निदेशालय के पत्रांक 153/पर्या/एस0ई0आई0ए0ए0/4650/2018, दिनांक 30-06-2020 द्वारा निर्गत को निर्गत पूर्व पर्यावरण स्वीकृति को निरस्त कर दिया जायें।
2. यह कि क्यो न “Bio Medical Waste Plant at Gata No.-295Mi, Village-FathepurVishnoi, Moradabad, U.P., M/s Sushila Bio Medical Waste Plant” परियोजना के संचालन हेतु उत्तरदायी व्यक्तियों के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-15/16 के अंतर्गत सक्षम न्यायालय में अभियोजनात्मक कार्यवही प्रारंभ कर दिया जाये।

उपरोक्त कारण बताओ नोटिस का उत्तर पत्र प्राप्ति से 15 दिन के अन्दर सुसंगत दस्तावेजों सहित प्रेषित करना सुनिश्चित करें। निर्धारित अवधि में संतोषजनक उत्तर प्राप्त न होने पर उपरोक्त वर्णित निर्देशों की पुष्टि कर दी जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

भवदीय,

  
(आशीष तिवारी)  
सदस्य सचिव,

राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0



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To,

Dated: 21.04.2021

The Member Secretary,  
State Level Environment Impact Assessment  
Authority, Uttar Pradesh  
Lucknow, U.P.

ANNEXURE R/13

**Subject:** Reply to Show-Cause Notice dated 06.04.2021 issued to M/s Sushila Biomedical Waste Plant by SEIAA.

**Respected Sir,**

1. I am in receipt of Show-Cause Notice dated 06.04.2021, issued to the undersigned, in his capacity as the Director of M/s Sushila Biomedical Waste Plant, by SEIAA, under Section 5 of the Environment (Protection) Act, 1986, vide which the undersigned has been directed to explain as to why the earlier Environmental Clearance, granted in favor of M/s Sushila Biomedical Waste Plant by SEIAA on 30.06.2020, should not be cancelled and appropriate proceedings should not be initiated against the concerned persons under Sections 15 and 16 of the Environment (Protection) Act, 1986. The reason for issuing the Show-Cause Notice to the undersigned, as highlighted in the Show-Cause Notice, is that there has been deliberate concealment of material information by the undersigned while applying for the Environmental Clearance in relation to M/s Sushila Biomedical Waste Plant, specifically the information pertaining to a school being situated at a distance of 150 meters from the project site.
2. In this regard, you are kindly requested to consider the following submissions, which will make it abundantly clear that there has been no concealment of any kind, leave alone deliberate concealment, on the part of the undersigned, in applying for or obtaining the Environmental Clearance in relation to M/s Sushila Biomedical Waste Plant.



- (a) At the outset, it is submitted that the project being established by the undersigned in Moradabad, in the name of M/s Sushila Biomedical Waste Plant, is a project of great environmental and public interest. It is well known that biomedical waste has a serious adverse impact on water, soil, air quality, human health and the environment as a whole. A biomedical waste plant, by treating the biomedical waste in a scientific manner, seeks to minimize and virtually negate the damage caused to the environment and public health by biomedical waste, apart from creating employment opportunities from the local populace **(Annexure-1)**. In light of the increasing amounts of biomedical waste being generated in the country, especially after the onset of the prevailing Covid-19 pandemic, there have been several calls for establishment of bio-medical waste plants in the country on an extremely urgent basis **(Annexure-2)**. It is relevant to point out that there is not a single bio-medical waste plant within a vicinity of 75 kms of the bio-medical waste plant being set up by the undersigned and the establishment of the said plant is greatly beneficial for the State of Uttar Pradesh. The same is also evidenced by the letter dated 25.04.2019 written by the Regional Officer,UPPCB, Moradabad to the undersigned **(Annexure-3)**.
- (b) It is extremely pertinent to mention that the school, which is running in the name of M/s S.D. International School and is situated at a distance of 150 meters from the project site, neither has any registration from the Department of Higher Education nor is it affiliated to either the State Board of Higher Education or any of the other Boards like CBSE, ICSE, ISCE etc. The school is running on a private land owned by one of the residents of the area. Also, the school offers teaching facilities only from classes 1 to 5 and caters to around 40 students. Furthermore, the school is located in the south-west direction [upwind] from the project site and any emission taking place from the



- chimney at the project site will have absolutely no adverse effect on the children visiting the school.
- (c) The project site for the establishment of the bio-medical waste plant by the undersigned was taken after much deliberation, keeping in mind all the suitability requirements for establishing a bio-medical waste plant. All the details pertaining to the site of the establishment of M/s Sushila Biomedical Waste Plant, including the presence of a school at a distance of around 150 meters from the site of the incinerator, were duly disclosed by the undersigned at each stage of the process involved in obtaining the Environmental Clearance for the project. It was first disclosed to the members of the State Expert Appraisal Committee (SEAC), Uttar Pradesh at the time of making the presentation regarding the project on 30.04.2019, when all details regarding the proposed site of the project were depicted in detail. Subsequent to the presentation made by the undersigned, the SEAC consciously recommended the issuance of the Terms of Reference (TOR) for the preparation of the Environment Impact Assessment (EIA) report. In the Minutes of Meeting of SEAC held on 30.04.2019 (**Annexure-4**), it was clearly indicated that before appraisal of the EIA, a site inspection shall also be carried out by the SEAC Members. On the basis of the recommendation of the SEAC, the TOR's were issued by SEIAA on 13.06.2019 (**Annexure-5**).
- (d) Subsequent to the issuance of the TOR's, a detailed draft EIA Report was prepared by the Consultant on behalf of the undersigned in relation to the project. Thereafter, as per the mandate of law and after following the requisite procedure, a public hearing was conducted under the aegis of the Uttar Pradesh Pollution Control Board (UPPCB) on 21.12.2019 (**Annexure-6**), in which a large number of residents of the area were present, along with the concerned officials of the district administration and the UPPCB. The exact nature of the project and the work that



will be done at the site was explained in detail to the people present during the public hearing and a number of comments/suggestions/queries were made by the people regarding the project. All the local residents present during the public hearing were enthused by the proposed establishment of the project and offered their support for the same and agreed that the project is in public interest. Not a single objection was raised regarding the location of the project site or that it may have an adverse bearing on the nearby area. The Final EIA Report was submitted by the undersigned on 02.03.2020 after incorporating the points raised during the public hearing. It is relevant to mention that the presence of a school near the project site is clearly indicated at various places in both in the TOR Compliance and in the Final EIA Report. [Reference may be had to Pages 1, 67(4.2.1.3), 72 and 101 of the EIA Report] **(Annexure-7).**

- (e) The project was considered by the SEAC in its meeting on 20.05.2020 **(Annexure-8)** and after deliberation, SEAC recommended for the grant of Environmental Clearance to the project, on the basis of which the Environmental Clearance was issued to the project by SEIAA on 30.06.2020 **(Annexure-9)**
- (f) Thereafter, the undersigned, as per the condition imposed in the Environmental Clearance, applied to the UPPCB for grant of Consent to Establish (COE) in relation to the project. During the process of grant of the COE, a specific query was raised by UPPCB regarding the presence of a school at a distance of 150 meters from the project site and a response was sought from the undersigned. A detailed response to the query was submitted to the Regional Officer, UPPCB, Moradabad by the undersigned on 01.10.2020, in which it was highlighted as to how the school is not even registered with the Board of High School and Intermediate Education, Uttar Pradesh and even otherwise it shall not be adversely affected in any manner



by the project. It was only after considering and being satisfied with the response submitted by the undersigned that the UPPCB issued the COE in relation to the project of the undersigned on 24.10.2020 **(Annexure-10)**, subsequent to which the undersigned has put in a huge amount of capital investment of Rs. 3.5 crores **(Annexure-11)** in setting up the plant.

(g) Hence, as is evident from the above submissions, the undersigned never indulged in any concealment with regard to the establishment of the project and all aspects pertaining to the project, including the presence of a school at a distance of 150 meters from the incinerator site, were duly disclosed to all the regulatory and administrative agencies by the undersigned, including SEAC and SEIAA. In fact, several site inspections were conducted by various authorities, including by the SEAC Members, in terms of their decision in the meeting held on 30.04.2019. The entire procedure, including a detailed public hearing involving the participation of a large number of local residents, was followed to the letter before grant of the Environmental Clearance in favor of the project of the undersigned and hence, it is unfathomable as to how allegations of any concealment can be levelled against the undersigned at this stage.

(h) In fact, the report submitted by the Chief Environment Officer **(Annexure-12)**, on which reliance has been placed by SEIAA while issuing the Show Cause Notice, confirms the position which has been highlighted by the undersigned hereinabove and states that the school is not even registered with the Board of High School and Intermediate Education, Uttar Pradesh and even otherwise and that the nearest habitation is at a distance of around 400 meters from the project site [further away from the incinerator]. The report further recommends that the waste plant of the undersigned shall install the necessary equipment in order to ensure that the discharge and



emissions are within prescribed norms **(Annexure-13)**. The report also notes that though the Central Pollution Control Board (CPCB) has specified revised guidelines **(Annexure-14)** for Common Bio-medical Waste Treatment and Disposal Facilities (CBWTF), no siting criteria has been defined and only recommendatory provisions are contained in the guidelines.

- (i) It is further submitted that as per the guidelines specified by CPCB, CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 meters so as to have minimal impact on these areas. However, it has also been stated in the same condition that in case of non-availability of such a land, the buffer zone distance from the notified residential area may be reduced to less than 500 meters by the SPCB/PCC without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies (BAT) by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity.”
- (j) The bio-medical waste plant set up by the undersigned is equipped with all the state of the art machinery and best possible pollution abating equipment and technology. It is capable of ensuring that minimal impact is caused to the environment as a result of the operation of the plant and the emissions generated from the plant are well within the prescribed norms. It will also be a Zero Liquid Discharge (ZLD) unit.
- (k) It is also relevant to point out that the Show Cause Notice seems to have been issued by SEIAA pursuant to an order dated 02.12.2020 passed by the Hon'ble National Green



Tribunal in O.A. No. 273/2020 (the details of which are not available with the undersigned till date), wherein the Hon'ble NGT has noted that the recommendation for issuance of the Environmental Clearance has been made by the SEIAA without EIA and appraisal by the SEAC. As is clear from the submissions made by the undersigned in the preceding paras, which can be easily verified from the official records, the entire process of issuance of TOR, submission of EIA Report, public consultation, appraisal etc. was rigorously followed before issuance of the EC in favor of the project of the undersigned and the Hon'ble NGT seems to have been misled into observing otherwise.

3. Thus, in view of the above submissions and keeping in mind the fact that there has been absolutely no concealment by the undersigned at any stage, in relation to any fact, regarding the establishment of the bio-medical waste plant at Moradabad, and further taking into consideration that no complaint has ever been received from the local residents regarding the project and a large amount of investment has already been put in by the undersigned to set up the plant subsequent to the grant of the COE by the UPPCB, it is respectfully prayed that the undersigned may be permitted to operate the bio-medical waste plant set up at Moradabad. SEIAA may impose additional safeguards and conditions in the interest of preservation and protection of environment, keeping in mind that the CPCB guidelines only lay down a recommendatory provision, and as a responsible citizen who has established the bio-medical waste plant in public interest and who is committed to ensure a clean and green environment, an undertaking is given by the undersigned that he is going to be willing to subject the bio-medical waste plant to the strictest scrutiny and monitoring and the strictest environmental norms that are applicable to it.

**ENCLOSED**

Annexure 1 : Letter Issued by Gram Pradhan.



- Annexure2 : Letter Issued by Additional Director of Health  
Moradabad.
- Annexure3 : Letter Issued by Regional Officer,UPPCB,  
Moradabad.
- Annexure4 : Minutes for Meeting(398) of SEAC held on  
30.04.2019
- Annexure5 : TOR's Issued by SEIAA on 13.06.2019.
- Annexure6 : Public Hearing Meeting Minutes.
- Annexure7 : Final EIA Report.
- Annexure8 : SEAC Meeting Minutes(465) Dated 20.05.2020.
- Annexure9 : Environmental Clearance was issued to the project  
by SEIAA on 30.06.2020
- Annexure10 : CTE Issued By CEO UPPCB Dated 24.10.2020
- Annexure11: Capital Investment Certificate Issued by  
Chartered Accountant 04.03.2021.
- Annexure12: Factual Report Signed by The CEO UPPCB.
- Annexure13: Letter Issued by Machinery and Equipment  
Manufactured and Supplier certified that the  
best technology of bio medical waste incinerator  
supplied and installed by us is complete as  
per CPCB/PCB norms And Guidelines.



Annexure 14: CPCB Revised Guidelines for Common Bio  
Medical Waste Treatment and Disposal Facilities

Dated 21.12.2020

Yours Sincerely,  
**Sushila Bio Medical Waste Plant**



↓  
TRUE COPY

## Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities



### **CENTRAL POLLUTION CONTROL BOARD**

(Ministry of Environment, Forest and Climate Change)

Parivesh Bhawan, East Arjun Nagar

DELHI -110 032

website: [www.cpcb.nic.in](http://www.cpcb.nic.in)

(December 21, 2016)

## Abbreviations

APCD	-	Air Pollution Control Device
BMWM Rules	-	Bio-medical Waste Management Rules
CBWTF	-	Common Bio-medical Waste Treatment and Disposal Facility
CO	-	Carbon Monoxide
CO <sub>2</sub>	-	Carbon Dioxide
CPCB	-	Central Pollution Control Board
CRZ	-	Coastal Regulation Zone
DG	-	Diesel Generator
EC	-	Environmental Clearance
EIA	-	Environment Impact Assessment
ETP	-	Effluent Treatment Plant
GPS	-	Global Positioning System
HCFs	-	Health Care Facilities
HCl	-	Hydrochloric Acid
HOWM & TM Rules	-	Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016
MHz	-	Mega Hertz
MoEF& CC	-	Ministry of Environment, Forest & Climate Change
KM	-	Kilometer
KW	-	Kilowatt
MoU	-	Memorandum of Understanding
NABL	-	National Accreditation Board for Testing and Laboratories
NO <sub>x</sub>	-	Oxides of Nitrogen
O <sub>2</sub>	-	Oxygen
PCC	-	Pollution Control Committee
PLC	-	Programmable Logical Control
SEIAA	-	State Environment Impact Assessment Authority
SLF	-	Secured Landfill
SPCB	-	State Pollution Control Board
TSDF	-	Treatment Storage and Disposal Facility
TOC	-	Total Organic Carbon
VOCs	-	Volatile Organic Compounds

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for compliance to the residence time as well as Dioxins and Furans without enhancing the existing treatment capacity).

- c) Any expansion or modification in the treatment capacity or relocation of the existing CBWTF (requires compliance to the relevant provisions notified under the Environment (Protection) Act, 1986 by the MoEF & CC

#### 6) Location criteria

In the context of these guidelines, buffer zone represents a separation distance between the source of pollution in CBWTF and the receptor - following the principle that the degree of impact reduces with increased distance. The following parameters may be considered for ascertaining buffer distance on case-to-case basis:

- (i) potential for spread of infection from wastes stored in the premises.
- (ii) applicable standards for pollution control and the relative efficiency of the existing incinerators and emission control systems,
- (iii) potential of fugitive dust emission from incinerators,
- (iv) potential for discharge of wastewater
- (v) the potential for odour production,
- (vi) the potential for noise pollution,
- (vii) the risk posed to human health and safety due to exposure to emissions from incinerator,
- (viii) the risk of fire and
- (ix) Significance of the residual impacts such as bottom ash and fly ash.

As far as possible, the CBWTF shall be located near to its area of operation in order to minimize the transportation distance in waste collection, thus enhancing its operational flexibility as well as for ensuring compliance to the time limit for treatment and disposal of bio-medical waste as stipulated under the BMWM Rules (i.e., within 48 hours). Also, the location of the CBWTF should be in conformity to the CRZ Norms and other provisions notified under the Environment (Protection) Act, 1986. The location shall be decided in consultation with the State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC). The location criteria for development of a CBWTF are as follows:

- (a) A CBWTF shall preferably be developed in a notified industrial area without any requirement of buffer zone **(or)**
  - (b) A CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 m so that it shall
-

have minimal impact on these areas. In case of non-availability of such a land, the buffer zone distance from the notified residential area may be reduced to less than 500 m by SPCB/PCC without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies (BAT) by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity. If SPCB/PCC is not in a position to resolve the issue relating to buffer zone while selecting the site for CBWTFs, in such a case, SPCBs/PCCs may refer the matter to CPCB.

- (c) The CBWTF can also be developed as an integral part of the Hazardous Waste Treatment Storage and Disposal Facility (TSDF) subject to obtaining of necessary approvals from the authorities concerned including 'environmental clearance' as per Environmental Impact Assessment 2006 and further amendments notified under the Environment (Protection) Act, 1986, provided there is no CBWTF exist within 150 KM distance from the existing TSDF.

#### 7) Land requirement

Sufficient land shall be allocated to the CBWTF to provide all requisite systems which include dedicated space for storage of waste (both treated and untreated), waste treatment equipment, vehicle washing bay, vehicle parking space, ETP, incineration ash storage provision, administrative room, space for DG Set etc.,.

- (a) Preferably, a CBWTF shall be set up on a plot size of not less than one acre in all the areas. However, a CBWTF can be developed in adjacent plots but cannot be set up in two or more different plots located in different areas. Separate plots can be permitted only for vehicle parking if located in the close vicinity of the proposed CBWTFs or the existing CBWTFs.
- (b) In case of upcoming or new CBWTFs (both in municipal limits with population more than 25 lakhs or in rural areas), the land area requirement may be relaxed (but in any case not less than 0.5 acre) by the SPCB/PCC, with additional control measures such as zero liquid discharge, increase in stack height, stringent emission norms, odour control measures or any other measures felt necessary by the prescribed authority on case-to-case basis, only in consultation with CPCB.

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**BEFORE THE NATIONAL GREEN TRIBUNAL**

Original Application No.273 of 2020

Rakesh Kumar & Anr

Applicants

VERSUS

Union of India & Ors

Respondents

KNOW ALL to whom these presents shall come that I/We M/s Sushila Bio Medical Waste Plant, the above named Respondent, do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him:

Utkarsh Sharma [Advocate (UP02599/2011), 139, Setalvad Block, Supreme Court, New Delhi]

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us. To sign, file, verify and present pleadings, appeals, cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the manner as my/our own acts, as if done by me/us for all intents and purposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three or part thereof.

IN WITNESS WHEREOF I/WE do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 18<sup>th</sup> day of June, 2021.

Accepted subject to the terms of fees

Utkarsh Sharma  
Advocate



Agent

---

**Original Application No. 273 of 2020- Rakesh Kumar & Anr vs Union of India & Ors**

1 message

**Utkarsh Sharma** <utkarsh.sharma7@gmail.com>

Mon, Jun 21, 2021 at 10:00 AM

To: abhishek yadav &lt;kdev.abhishek@gmail.com&gt;, tiwariamit22@yahoo.com

Dear All,

Please find attached the copy of the Reply being filed on behalf of M/s Sushila Bio Medical Waste Plant/Project Proponent in the captioned matter.

You are kindly requested to treat this mail as formal service of the Reply and acknowledge the receipt of the same.

With Regards,

--

Utkarsh Sharma

Advocate-on-Record

Supreme Court of India

9312061203

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 **Final Reply.pdf**  
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